

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No.71/2025/EZ

Bipin Bihari Das

....Applicant

-Versus-

State of Odisha & others

.... Respondents

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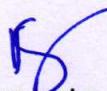
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Balasore

Date : 21.05.2025

Filed by the Respondent No.8 through


Advocate

Mr. Pradipta Kanungo
Email-kpradipta@gmail.com
Mob. No-9437161926

BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
 ORIGINAL APPLICATION NO.71 OF 2025

IN THE MATTER OF:

Bipin Bihari Das Applicant

Versus

State Of Odisha & others Respondents

OBJECTIONS FILED ON BEHALF OF THE RESPONDENT NO.8,
M/S.GADRE MARINE EXPORT PVT. LTD.

The above-named respondent most respectfully begs to submit as follows :

1. That, this respondent is a Private Limited Company, having Registered Office at Plot no. FP-1, Mirjole, MIDC, Ratnagiri, Maharashtra, PIN-415639, who is engaged in processing of Fish Meal & Frozen Surimi business.
2. That, during the course of continuation of business activities, for the purpose of expansion of business as well as considering the plenty availability of raw materials i.e. sea fish in East coast, this respondent was in search of suitable spot to setup a new processing plant of Fish Meal & Frozen Surimi at Odisha and thereby a survey with regard to feasibility/viability of the project was conducted by this respondent and subsequently identified a certain patch of land under village Tundara situates Balasore district of Odisha State for establishment of a new unit.

- X-
3. That, thereafter this respondent has initiated the process of land acquisition and negotiated with different individual land owners under Mouza: Tundura, who have given their respective consents to sale the land on receipt of negotiated consideration value. Accordingly this respondent has started acquisition of land since the year 2016 by executing registered sale deed with different land owners and thereafter mutated the said land and developed the land for industrial/commercial establishment purpose under due approval from the competent authority of Govt. of Odisha consequent upon fulfilment of all the guidelines, rules, regulations and stipulations as required in that regard and also paying the land revenue to the Govt. and up to date land revenue is also paid
 4. That, subsequent to then this respondent moved forward for establishment of the unit in the early part of the year 2022 and thereby applied for all the required necessary permissions in that regard followed by approval/no objection certificate from Tundara G.P. It may be mention here that due to the pandemic COVID, the project of the company was little bit delayed.
 5. That, after obtaining all the required permissions to setup the processing unit at village Tundara, this respondent has started the commercial operation since dt.02.08.2023 under the support and cooperations of all the local inhabitants of village Tundara as well as the guidance of all the Government authorities. It is pertinent to mention here that till date or company has not received any objection from Tundara panchayat as well as the nearby surrounding panchayat

For Gadre Marine Export Pvt. Ltd.


D.G.M.-Operations
(S. R. Surve)

i.e. Srijung, Inchudi, Kuligan, Rasalpur, Mahirajpur, Barunasing and peacefully running the unit.

The distance of aforesaid respective panchayats from the plant/unit is submitted here below for the purpose of reference of Hon'ble Tribunal in the matter,

Sr.No.	Name of the Panchayat	Distance from the Unit/Plant
1	Tundara	2.1 km
2	Inchudi	5.8 km
3	Rasalpur	5.3 km
4	Srijung	4.3 km
5	Mahirajpur	7.2 km
6	Barunasing	11.4 km
7	Kuligan	11.3 km

In view of the above it is submitted by this respondent that non the above-mentioned G.P, except Tundara G.P is nearby to the plant/unit of this respondent and therefore the various allegation about critically affected by the surrounding panchayat inhabitants as narrated in the complaint petition are not true and correct at all. As the complainant is not a resident of either of the above panchayat, it is submitted by this respondent that the complainant with an intension to harass this respondent might have filed the complaint to stall the future progress of the company as well as to stall the future prospects of the nearby villagers, who are engaged by the company to earn there lively hoods in lieu of their service provided to this respondent.

6. That, it is humbly submitted that this respondent has never violated any terms, conditions and stipulations of all the approvals granted by different Govt. of Odisha statutory bodies for establishment of the



unit and more specifically, this respondent has also not violated any conditions as let down by OSPCB, Balasore, as well as any other statutory bodies as alleged by the complainant at any point of time. Moreover, this respondent also undertakes not to violate any conditions of OSPCB, Balasore, or any other concerns in future course of operation. However, this respondent is law abiding organisation and always committed to abide all the rules, regulations and stipulations in accordance with Government guidelines in future course of operation of the plant.

7. That, this respondent has submitted here with the detailed para wise views against all the queries as raised by the Tribunal in this matter vide order dt.17.04.2025, which is annexed here with as **Annexure-A** and the same is self-explanatory.
8. That, in view of the above it is specifically alleged by this respondent that all the allegations made in the complaint petition are all false and imaginary statements, which is not based upon any such factual aspects and the same is liable to be dismissed with adequate compensatory cost.
9. That, this respondent reserves right to file further affidavit, if so required, for proper adjudication in the matter before the Hon'ble Tribunal.

Under the above circumstances it is prayed by this respondent that the complaint petition filed by the complainant may be dismissed with adequate cost and compensation.

For Gadre Marine Export Pvt. Ltd.


D.G.M.-Operations
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S.K. Biswal
Notary Public Balasore
Regd. No-ON-56/08

SL No 3910
Date 21/5/25
S.K. Biswal, Notary
Public, Balasore

AND

For this act of your kindness this respondent shall ever pray.

Filed by respondent no.8 through Advocate

AFFIDAVIT

I, Shri Sachin Surve, aged about 48 years, S/O of Radhakrishna Surve, at present serving as Deputy General Manager [Operations] Gadre Marine Export Pvt. Ltd, at Tundara, P.O: Inchudi, P.S: Gopalpur, Dist: Balasore, Odisha, do here by solemnly declare and affirm as follows:

1. That, I am serving as Deputy General Manager [Operations] Gadre Marine Export Pvt. Ltd., Tundara, who is arrayed as respondent no.8 in this matter and well conversant with the facts as stated above.

That, the statement made are correct and based upon official records and information.

3. That I am swearing the affidavit for the purpose of filing the same before the NGT, Kolkata, in connection with O.A No.71/2025.

For Gadre Marine Export Pvt. Ltd.

D.G.M. Operations
DEPONENT
(S.R. Surve)

VERIFICATION

I, Shri Sachin Surve, the deponent, do here by declare and verify that the statements made above are true and correct to the best of my knowledge, information and belief as based upon official records and information and I signed this verification on this 21st day of May'2025 being present in the court premises at Balasore.

For Gadre Marine Export Pvt. Ltd.

D.G.M. Operations
VERIFICANT
(S.R. Surve)

Identified by,
(P.Kanungo), Advocate



-X-

For Gadre Marine Export Pvt. Ltd.

**D.G.M.-Operations
(S.R. Surve)**

S Adv.



The Deponent being present before me Solemnly Sworn this Affidavit/Document on today i.e. on Dtd 21/5/20 being Identification by Sri P. Kanwar Adv.

Sangram Keshari Biswal
Notary Public Balasore
(Odisha), India



VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA

O.A No.71 of 2025

BETWEEN

Bipin Bihari Das Applicant

Versus

State Of Odisha & others Respondents

Know all men by these presents that by this Vakalatnama I, Sri Sachin Surve, the Deputy General Manager, M/S.Gadre Marine Export Pvt. Ltd., Tundura, Balasore, in the aforesaid Suit/Appeal/Case, do hereby appoint and retain SRI PRADIPTA KANUNGO & Associates, advocate(s) to appear for me/us in the above case and to conduct and prosecute or defend the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed there in including all applications for return of documents or receipt of any money that may be payable to me/us in the said case and also in applications for review appeals under Orissa High Court order and in applications for leave to appeal to Supreme Court I, we authorize my our Advocate(s) to admit any compromise lawfully entered in the said case.

*Received from the Executant(s)
Satisfied and accepted as I hold
no brief for other side.*

For Gadre Marine Export Pvt. Ltd.

(Signature)
**D.G.M.-Operations
(S.R. Surve)**

SIGNATURE OF THE EXECUTANT

(Signature)
ADVOCATE

(P.M. Kanungo)

Accepted as above

(Signature)
ADVOATE

*(P.M. Kanungo)
L.No 0-939/21*

ANNEXURE-A

SR. NO. [AS PER ORDER DT. 17.04.2025]	HIGHLIGHTED POINTS OF ALLEGATIONS MENTIONED IN ORDER DATED 17.04.2025	COMMENTS THERE UPON BY RESPONDENT NO.08 [GADRE MARINE EXPORT PVT.LTD]	DOCUMENTS RELIED UPON BY RESPONDENT NO.08
3	<p>The allegation of the Applicant is that the Respondent No.8, M/s Gadre Marine Export Pvt. Ltd., is illegally operating a fish meal and scrap fish processing factory at Village- Tundura, GP-Tundura, Block-Remuna, P.S-Khantapada, District-Balasore in Odisha.</p>	<p>In this context it is pertinent to mention here that M/S. Gadre Marine Export Pvt. Ltd. has started operation of Fish Meal unit [Phase-I] w.e.f.02.08.2023 and thereafter company has started the Surimi Processing [Phase-II] w.e.f. 13.12.2023 under all the statutory approvals as required in that regard.</p> <p>M/S. Gadre Marine Export Pvt. Ltd. has never engaged in any such Scrap Fish Processing Factory as mentioned in the highlighted points.</p> <p>In view of the above it is humbly submitted that M/s Gadre Marine Export Pvt. Ltd. is not operating illegally at any point of time as alleged in complaint petition.</p>	<p>Documents relied upon:-</p> <ol style="list-style-type: none"> 1. NOC dt.02.04.2022 granted by Tundara G.P for establishment of plant. 2. Single window permission dt. 09.02.2022 granted by Govt. of Odisha for establishment of plant. 3. Technical Sanction vide letter dt.29.08.2022 issued by Directorate of Town Planning, Odisha. 4. Commercial Production Certificate dt. 11.09.2024 issued by Director of Industries, Cuttack. 5. CTE Phase-I dt.20.05.2022 issued by Odisha State Pollution Control Board, Balasore. 6. CTE Phase-II dt.25.05.2022 issued by Odisha State Pollution Control Board, Balasore. 7. License dt.18.02.2023 issued by Factory Inspector, Balasore.

For Gadre Marine Export Pvt. Ltd.


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			<p>8. Agreement dt.20.02.2023 with TPNODL for Electricity connection.</p> <p>9. Certificate of Registration issued by Directorate of Labour, Govt of Odisha.</p> <p>10. Certificate of Registration of Processing Plant issued by MPEDA, Govt of India.</p> <p>11. License issued by FSSAI, Govt. of India.</p> <p>12. Certificate issued by EIC & EIA under Ministry of Commerce & Industry, Govt. of India.</p>
4	It is stated that the Unit is operating since 2023 in two phases namely Phase I and Phase-II with processing capacity of <u>Fish Meal 5000 MT per annum and Surimi (Fish Paste) 10,800 MT per Annum</u>	M/s. Gadre Marine Export Pvt. Ltd. is processing with full capacity in accordance with due permission granted by all the respective Govt. Statutory bodies and also abiding with all the terms and conditions therein at every point of time.	In this regard the Commercial Production Certificate issued by DI, Cuttack, certificate issued by MPEDA & CTE issued by OSPCB, Balasore are relied upon by this respondent.
5	It is alleged that the Factory Unit i.e., the Respondent No.8 has been constructed within the prohibited distance of River Kantachira and is established on the	The unit is neither constructed within the prohibited distance of River Kantachira nor established on the banks of a natural creek as alleged and the connection of the green	In this regard the following documents are relied upon : 1. NOC dt.02.04.2022 issued by Tundura Gram panchayat 2. Technical Sanction letter dt.29.08.2022

For Gadre Marine Export Pvt. Ltd.


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<p>banks of a natural creek (Kantachira River) which connects the green fields with the Orissa coast canal and Bay of Bengal.</p>	<p>fields with the Orissa coast canal and Bay of Bengal are all false and imaginary story. It is submitted that the Plant is constructed over the stithiban land recorded in name of the company, which is the self-acquired land and purchased from different individual title holders on negotiation and then the land is developed for industrial purpose under due approval/ permission from Govt. authorities as required with the prevailing law in force. Then civil construction of the plant is carried out over self-acquired land without any encroachment over any such catchment area or the creek of Kantiachira nala as alleged by the complainant. Moreover, this respondent is also carrying out business activities over self-acquired purchased land peacefully without any objection from any nearby locality. It is pertinent to mention here that a seasonal natural flow of water exists nearby to the</p>	<p>issued by Directorate of Town Planning, Odisha.</p>
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For Gadre Marine Export Pvt. Ltd.


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(S.R. Surve)

		<p>purchased land of company, which is locally known as Kantiachira nala.</p> <p>Thereby the allegation of construction of factory within the prohibited distance of river Kantachira, which is established on the banks of a natural creek as alleged are all false and imaginary story and based upon no record. Infact kantiachira is a seasonal natural flow nala and not a river and thereby the existence of catchment area does not arise.</p>	
6	<p>It is alleged that the promoters of the Respondent No.8 have filled the creek (local name Kantiachira River) and illegally changed the direction of the natural flow of the water. It is stated that the River Kantiachira is the only way to drain rainwater of around 20-25 Gram panchayats into the sea as there is no river or large creek from Soro to Remuna Clocks at a stretch of around 30 kms. and rainwater from the Sua Shari mountains in Soro to Swarnachuda</p>	<p>The promoters of respondent no.8 have never filled the creek of Kantiachira nala at any point of time and so also never changed the direction of natural flow of water illegally at any point of time.</p> <p>In this regard earlier in connection with the self-same allegations, those aspects are duly verified and examined by the competent Govt. authorities, who after vivid inspection and being satisfied have submitted their views in that regard, wherein no</p>	<p>All the allegations in this regard are false and frivolous story narrated with an intention to disrupt the smooth operation of the plant with oblique motive.</p>

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	mountains in Nilagiri passes through only this river.	illegality committed by the company is observed.	
7	It is stated that this is a Catchment Area consisting areas of Barunasing, Maharajpur, Kuligan, Srijung, Tundra, Inchudi and Rasalpur gram panchayats which is a densely populated area.	M/S. Gadre Marine Export Pvt. Ltd. is not located/ established in any catchment area consisting areas of Barunasing, Maharajpur, Kuligan, Srijung, Tundra, Inchudi and Rasalpur Gram Panchayats.	The said allegation is false and frivolous as there is no such catchment area exists at all as alleged by the complainant.
8	It is also alleged that the Respondent No.8 unit is extracting 850.00 cubic metre pr day and 205000 Cubic meter per year of groundwater to wash around 1500 MT of rotten/scrap fish and the diluted water is then drained to the sea through the said river.	<p>This respondent is permitted by the CGWA to abstract up to 850 m³ of Ground Water per day.</p> <p>As per actual requirements & flow meter monitoring records, the daily ground water usage for plant processing typically ranges between 300 to 400 m³, which is well within the permitted limit to abstract ground water per day.</p> <p>This respondent is not discharging a single drop of water through said nala as alleged by the complainant.</p> <p>This respondent has laid 9.5 km underground</p>	<p>In this regard the following documents are relied upon:</p> <ol style="list-style-type: none">1.NOC dt.10.11.2023 granted by CGWA.2.The latest Water Supply Agreement dt.28.02.2025.3.Pre & Post monsoon groundwater level monitoring data with fluctuation.4.CRZ clearance issued by Govt. of India, Ministry of Environment, Forest and Climate Change vide their letter dt.19.06.2023

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D.G.M. Operations
(S.R. Surve)

		concealed pipeline from the plant/unit into the sea under approval of Coastal Regulation Zone (CRZ) & treated effluent water is being discharged to the sea through said pipeline.	
9	It is also alleged that due to huge extraction of ground water, hundreds of small and medium bore wells which supply drinking water to the habitation of around 2 lakh people residing in the gram panchayats, deep bore wells of the government used for agriculture and private small shallow tube wells have started drying up creating a water scarcity.	<p>The allegation of extraction of huge ground water by the company and thereby the tubewells have started drying up creating a water scarcity are not admitted to the true and correct by this respondent.</p> <p>This respondent has obtained all the required permission to abstract ground water up to 850 m³ per day in accordance with prevailing law in force. However as per actual requirement and flow meter monitoring records, this respondent has not utilized the full approved capacity of ground water i.e. 850 m³ per day till yet and the average abstract of water is 300 to 400 m³ per day. Hence there is no violation in connection with extraction of ground water as alleged in the complaint.</p>	In this regard the following documents are relied upon: 1.NOC of CGWA 2.Water Supply Agreement 3. Pre & Post monsoon groundwater level monitoring data with fluctuation. 4.CRZ Permission 5.Flow Meter Monitoring detail 6.Piezometer Monitoring detail
10	It is also alleged that untreated water is discharged into the Kantiachira River.	This respondent has never discharged a single drop of untreated water into Kantiachira nala as	In view of the same the allegation about discharge of untreated water into

For Gadre Marine Export Pvt. Ltd.


D.G.M.-Operations
(S.R. Surve)

		<p>alleged by the complainant. This respondent has installed the latest technology based Effluent Treatment Plant (ETP) and all the discharged water from the plant directly moved to ETP for proper treatment and then certain quantity of treated water is utilized for plant, plantation and gardening within the premises over more than 10-12 acres of land and the remaining treated water is discharged into the sea through underground concealed Pipe Line laid by the company in compliance with environmental regulations.</p> <p>The Digital Display Board is also installed at the Plant Entrance Gate for the public information & to maintain the transparency in that regard.</p>	<p>the Kantiachira nala bears is false and frivolous.</p>
11	<p>The allegation is that the Respondent No.8 Unit is not reusing the wastewater that it has claimed to have built Effluent Treatment Plant (ETP) inside the factory for alleged treatment of</p>	<p>The allegation about 'not reusing of the wastewater by the company' is not true and correct in view of the observation made in foregoing para.</p>	<p>This respondent is submitting the relevant information relating to ETP and water treatment with OSPCB, Balasore from time to time.</p>

	<p>polluted water but the large volume of untreated polluted water is used for washing fish is being discharged into the sea.</p>	<p>This respondent has installed ETP plant within the premises and reusing the effluent treated water as per requirement and rest effluent treated water is discharged directly to the sea through underground concealed pipeline,</p>	
12	<p>The Applicant has also alleged that the Phase-I CTO conditions granted on 12.01.2023 valid up to 31.03.2023 for production capacity of 5000 MT/Annum was being violated by the private respondent as alleged in paragraph no.16 of the Original Application.</p>	<p>It is hereby submitted that this respondent has never violated any condition of the CTO dt.12.01.2023 granted by OSPCB, Balasore and all the periodical compliances are compiled to all the authorities from time to time and this respondent has never received any objection from any authority at any point of time.</p>	<p>The allegation about violation of CTO conditions this respondent are all false and frivolous.</p>

For Gadre Marine Export Pvt. Ltd.

[Signature]
21/05/25
D.G.M.-Operations
(S.R. Surve)

ଓଡ଼ିଶା ପାଖାପାଖି
ବିବିଧ ଆୟ ରସିଦ୍
 (୪ମା, ୧ମାମା, ୧୨ମା ନିୟମ ଦ୍ୱାରା)
ତୁଣ୍ଡରା ଗ୍ରାମ ପଞ୍ଚାୟତ
 ପଞ୍ଚାୟତ ଅଫିସ୍, ରେମୁଣା

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ତା ୦୨/୦୫/୨୦୨୨

ଶ୍ରୀ Gaderi Marine Export Private Limited Tundara ଠାରୁ

..... ଗ୍ରାମ ପଞ୍ଚାୟତ ନିମ୍ନ ୦୨/୦୫/୨୨ to ୨/୧/୨୩ ବାବଦ

(ଅକରେ) ଟ. ... 15,000/- (ଅକ୍ଷରରେ) ... Fifteen thousand only

ଗ୍ରାମ ପଞ୍ଚାୟତ ତା. ୦୨/୦୫/୨୨ ରିଖରେ ଜମା ଦେଲୁ।

[Signature]
 Executive Officer
 TUNDARA G.P.

OFFICE OF THE
TUNDARA GRAMPANCHAYAT, TUNDARA
(UNDER REMUNA BLOCK)
AT-TUNDARA, P.O.- INCHUDI, VIA- RASALPUR
DIST.- BALASORE, PIN - 756021

Ref. No. 06

Date 02/04/2022

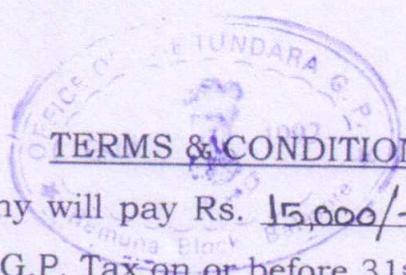


NO OBJECTION CERTIFICATE

This is to certify that M/S. GADRE MARINE EXPORT PRIVATE LIMITED, Plot No. FP-1, MIDC Mirjole, Taluka and District Ratnagiri, Maharashtra-415639, CIN: U51223PN1994PTC078366, is going to establish a "a seafood processing unit of Surimi and of Fishmeal" at Village: Tundra, Tahasil/Block: Remuna in the District of Balasore. over the patch of land measuring total area of a.28.29 dc. as per schedule attached herewith as Annexure-I. Regarding this the Managing Director, Mr. Arjun Deepak Gadre has applied to avail a No Objection Certificate from Sarpanch, Tundara G.P, vide his application dated 14th March'2022.

Accordingly application was allowed in an unanimous resolution passed in Tundara G.P to issue No Objection Certificate to M/S. GADRE MARINE EXPORT PRIVATE LIMITED for establishing of "Surimi and Fishmeal unit". The unit must abide the following conditions and norms and the Rules and the Regulations of the Government and of all Government Officials and the Directives of Tundara GP from now onwards. The company must abide the norms of Pollution Control Board and provide local employment, and participate and contribute in peripheral activities (CSR) in the larger interest of the locality and Tundara G.P.

Hence, the No Objection Certificate is issued in favour of Managing Director, Mr. Arjun Deepak Gadre, M/S. GADRE MARINE EXPORT PRIVATE LIMITED to establish an "Surimi and Fishmeal unit" in above mentioned land under Mouza: Tundura. The terms and conditions are as follows: -



TERMS & CONDITIONS

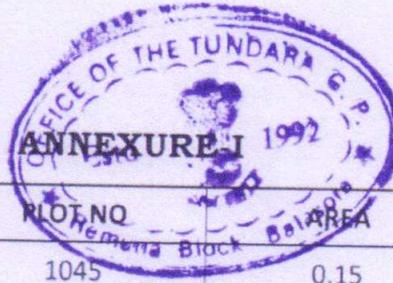
1. The Company will pay Rs. 15,000/- /- for this Financial Year i.e; 2021-22 G.P. Tax on or before 31st March' 2022.
2. Each Year the G.P tax may enhance as decided by Gram Sabha or G.P Meeting and it must be paid on or before 31st March of each financial year.
3. The company will provide employment to the unemployed youths of Tundara G.P on priority basis for unskilled work as per requirement of the company.
4. The company will obtain approvals from various Government Authorities/Departments as required from time to time.
5. The Company should maintain and abide all terms and norms of pollution control as stipulated by the Government from now onwards.
6. The factory product wastage may not be thrown outside the plant and it should be properly utilized or destroyed by the company with proper care and precautions.
7. The C.S.R activities for peripheral development should be done every year.

Ganga Rani Sahoo
Sarpanch,
Sarpanch
Tundara G.P.

Memo no. 07(3).....dt. 02/04/2022

Copy forwarded to: The Collector & District Magistrate, Balasore / G.M., D.I.C Balasore/Pollution Control Board, Regional Office Balasore, for information and record.

Ganga Rani Sahoo
Sarpanch,
Sarpanch
Tundara G.P.



SR. NO.	KHATA NO	PLOT NO	AREA	KISOM
1	91/40	1045	0.15	GHARABARI
2	91/40	1047	0.26	GHARABARI
3	91/40	1093	0.11	GHARABARI
4	90/40	1095	0.06	GHARABARI
5	1221/1009	448	0.19	GHARABARI
6	1221/1009	454	0.09	GHARABARI
7	1221/1009	1070	0.19	GHARABARI
8	91/41	1046	0.15	GHARABARI
9	1221/1055	426	0.25	GHARABARI
10	1221/950	450	0.15	GHARABARI
11	1221/990	486	0.76	GHARABARI
12	1221/990	531	0.48	GHARABARI
13	1221/990	549	0.45	GHARABARI
14	1221/990	532/4747	0.24	GHARABARI
15	1221/978	470	0.32	GHARABARI
16	1221/978	447	0.33	GHARABARI
17	1221/978	475	0.12	GHARABARI
18	1221/978	445	0.49	GHARABARI
19	1221/978	535	0.26	GHARABARI
20	1221/978	1091	0.26	GHARABARI
21	1221/978	1097	0.14	GHARABARI
22	1221/1149	1094	0.06	GHARABARI
23	1221/978	420	1.2	GHARABARI
24	1221/978	469	0.31	GHARABARI
25	1221/946	489	0.52	GHARABARI
26	1221/946	467	0.06	GHARABARI
27	1221/946	527	0.42	GHARABARI
28	1221/946	558	0.02	GHARABARI
29	1221/946	1063	0.09	GHARABARI
30	1221/946	467/4878	0.11	GHARABARI
31	1221/946	473/4880	0.09	GHARABARI

G. Sahoo
Sarpanch



32	1221/946		0.06	GHARABARI
33	1221/946		0.11	GHARABARI
34	1221/963		0.05	GHARABARI
35	1221/963	471	0.03	GHARABARI
36	1221/963	1066	0.09	GHARABARI
37	1221/963	447/5901	0.32	GHARABARI
38	1221/963	456	0.11	GHARABARI
39	1221/963	463	0.17	GHARABARI
40	1221/943	453	0.07	GHARABARI
41	1221/943	461	0.06	GHARABARI
42	1221/943	1073	0.96	GHARABARI
43	1221/943	1075	0.01	GHARABARI
44	1221/929	1071	0.64	GHARABARI
45	1221/929	1090	0.18	GHARABARI
46	1221/929	1067	0.08	GHARABARI
47	1221/929	1079	0.06	GHARABARI
48	1221/938	455/5049	0.05	GHARABARI
49	1221/1036	445/6266	0.48	GHARABARI
50	1221/1036	445/5678	0.04	GHARABARI
51	1221/947	456/4693	0.11	GHARABARI
52	1221/1042	439	0.12	GHARABARI
53	1221/1042	441	0.71	GHARABARI
54	1221/1042	451	0.08	GHARABARI
55	1221/1042	459	0.17	GHARABARI
56	1221/1042	482	0.22	GHARABARI
57	1221/1042	536	0.25	GHARABARI
58	1221/1042	547	0.34	GHARABARI
59	1221/1042	548	0.53	GHARABARI
60	1221/1042	545	0.07	GHARABARI
61	1221/987	474	0.29	GHARABARI
62	1221/987	481	0.83	GHARABARI
63	1221/1092	430	0.64	GHARABARI
64	1221/1092	449	0.15	GHARABARI



65	1221/1090	428	0.21	GHARABARI
66	1221/1090	429	0.04	GHARABARI
67	1221/988	1072	0.38	GHARABARI
68	1221/988	419	1	GHARABARI
69	1221/988	418	0.05	GHARABARI
70	1221/1093	421	2.58	GHARABARI
71	1221/988	424	0.31	GHARABARI
72	1221/951	466	0.06	GHARABARI
73	1221/951	446	0.25	GHARABARI
74	1221/951	1074/5606	0.12	GHARABARI
75	1221/1077	430/5944	0.02	GHARABARI
76	1221/927	455	0.05	GHARABARI
77	1221/927	476	0.21	GHARABARI
78	1221/927	1074	0.11	GHARABARI
79	1221/927	1077	0.13	GHARABARI
80	1221/927	1083	0.13	GHARABARI
81	1221/927	1081/4945	0.03	GHARABARI
82	1221/927	1068	0.02	GHARABARI
83	1221/927	1069	0.24	GHARABARI
84	91/40	1092	0.12	GHARABARI
85	91/40	1096	0.05	GHARABARI
86	1221/927	1060	0.04	GHARABARI
87	1221/951	422	0.4	GHARABARI
88	1221/991	462	0.59	GHARABARI
89	1221/991	1086	0.04	GHARABARI
90	1221/991	423	0.32	GHARABARI
91	1221/991	464	0.07	GHARABARI
92	1221/991	485	0.88	GHARABARI
93	1221/977	427	0.19	GHARABARI
94	1221/1126	440/5798	0.22	GHARABARI
95	1221/1169	498	0.6	GHARABARI
96	1221/1169	460	0.33	GHARABARI
97	1221/1189	425	0.14	GHARABARI

G. Sahoo
Sarpanch
Gollanconda G.P.



98	1221/1189	477	0.44	GHARABARI
99	1221/1191	476/5050	0.21	GHARABARI
100	1221/1209	484	0.15	GHARABARI
101	1221/1076	440/6615	0.06	GHARABARI
102	1221/1076	483/6616	0.16	GHARABARI
103	1221/1270	478	0.14	GHARABARI
104	1221/1270	479	0.66	GHARABARI
105	1221/1270	480	0.13	GHARABARI
		Total	28.29	

G. Sahoo
Sarpanch
Tundara G.P.



No.SJ/SLSWCA-217(2)/ 219

Date: 09.02.2022

To,

**MANAGING DIRECTOR
M/S GADRE MARINE EXPORT PRIVATE LIMITED
PLOT NO. FP1 MIDC MIRJOLE,
TAL & DIST RATNAGIRI,
MAHARASHTRA-415639**

Sub: Proceedings of the 107th SLSWCA meeting held on 04/02/2022

Dear Sir,

The State Level Single Window Clearance Authority (SLSWCA) in its meeting held on 04/02/2022 has considered the proposal of M/s Gadre Marine Export Private Limited for setting up a seafood processing unit with annual production capacity of 6600 MT of surimi and 6300 MT of fishmeal at Village – Tundra, Block – Re muna in the district of Balasore with a total investment of Rs. 68.11 crore and approved "in principle" the proposal subject to the following conditions:

1. The company will clear arrear dues if any, of Government Department(s) before allotment of land for the project.
2. No raw material linkage / assurance from the State Government shall be provided.
3. The project should not be located on mineral bearing area or command area of any irrigation project.
4. The company will submit its action plan for implementation of the proposed project to IPICOL within 90 days of the communication of approval of State Level Single Window Clearance Authority (SLSWCA).
5. The allotment of water quantity is subject to assessment by IPICOL (considering the bench mark report where ever available) or as required by the company, whichever is lower and as per norms of DoWR/IDCO/IPICOL.
6. The company has to obtain all statutory clearances as may be required & abide by the conditions/stipulations made there under.
7. The company shall strictly comply with the State employment norms, R & R Policy and other related policies of Govt. as applicable from time to time.
8. The company must take up CSR activities in the locality in consultation with the District Collector. Besides, the company shall comply with the extant rules and policy issued by Govt. from time to time, and register itself on the GO CARE portal of IPICOL.
9. The promoter(s) of the company shall not divest/dilute either directly or indirectly their shareholding to less than 51% until 3 (three) years from the date of commencement of commercial operation without the prior approval of the Govt.



olc



10. Use of fly ash bricks is mandatory for all the construction that the company may take up.
11. Rain water harvesting and ground water recharge is mandatory for industrial establishment.
12. Company to generate 5% of its power requirement through renewable energy sources.
13. The company should make adequate provisions for parking of the transport vehicles required for their operations to ensure that project related vehicles are not parked within 500 meters from any National Highway/State Highway.
14. The project shall not be located within 500 meters from the centre of the road on both side of any NH or SH or from the bank of any river / reservoir.
15. The applicant company will not transfer the project to another company until the project goes into commercial production, unless:
 - i. The transfer of the project takes place under a court order or statutory pronouncement
 - ii. When the change of name of the company is taken up under the provisions of Section 13 of the Companies Act, 2013.

We are happy to inform that Odisha is the first state in the country to provide online application and approval for 54 G2B Services under the GOSWIFT portal (<https://investodisha.gov.in/goswift/>) with prescribed timelines. The major services of the portal are as listed below:

1. Certification of Electrical Installation by Chief Electrical Inspector
2. New Power Connection Application
3. Permission to draw Water
4. Application for Enrollment/Renewal as a Boiler Manufacturer/ Erector/ Repairer
5. Registration of Establishment under The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996
6. Application for Change of Land Use
7. Permission for Road Cutting
8. Registration for Professional Tax
9. Approval of extension plan of factory under the Factories Act, 1948
10. Approval of Plan and Permission to Construct or Take into use any Building as a Factory under the Factories Act, 1948
11. License under The Boilers Act, 1923
12. Registration, grant of license under The Factories Act, 1948
13. Renewal of License under The Boilers Act, 1923
14. Renewal of license under The Factories Act, 1948
15. Application for grant of License for contractors under provision of the Contract Labour (Regulation and Abolition) Act, 1970
16. Application for Registration of establishment under the Orissa Shops and Commercial Establishments Act, 1956
17. Application for Renewal of license under provision of the Contract Labour (Regulation and Abolition) Act, 1970
18. Registration of Establishment employing migrant workmen under the Inter-State Migrant Workmen (RE&CS) Act, 1979
19. Registration of Principal Employer's establishment under the Contract Labour (Regulation and Abolition) Act, 1970



20. Fire Safety Certificate
21. Fire Safety Recommendation
22. Application for Trade License
23. Building plan approval
24. Obtaining water connection
25. Authorization under Hazardous Waste (Management and Handling) Rules, 1989
26. Auto-renewal of Consent to Operate based on self-certification/ third-party certification
27. Consent to Establish under Water Act, 1974
28. Consent to Establish under Water Act, 1974 and Air Act, 1981
29. Consent to Establish under Air Act, 1981
30. Consent to Operate under Air Act, 1981
31. Consent to Operate under Water Act, 1974
32. Consent to Operate under Water Act, 1974 and Air Act, 1981
33. Registration/ Renewal under Plastic Waste (Management and Handling) Rules, 2011
34. Registration/ Renewal under The E-waste (Management and Handling) Rules, 2011
35. Registration of Partnership firms

You are required to make application in respect of above services through the above portal.

Besides, Government of Odisha, vide notification No. 19374000032015/5085, dated 03.08.2015, has set up a State Level Facilitation Cell (SLFC) comprising of members of different departments (namely Pollution Control Board, Factories and Boilers, Land, Water, Energy) stationed full time at IPICOL to guide and mentor the investors, assess the land and utilities requirements and follow up on approvals from respective line departments, the contact details of which are listed below:

Name	Designation/Department	Contact No.	Email Id
Smt. P Mishra	LO, IDCO	7978546339	prajnadhara.mishra@idco.in
Shri A.R.Subudhi	GM, OPTCL	9437127334	ele.arrsubudhi@optcl.co.in
Shri N. Sahoo	Addl. CE, DoWR	9437511123	narasingha62@gmail.com

You are requested to kindly avail the assistance of the SLFC at IPICOL for resolving any issues related to approvals and project implementation. Kindly acknowledge the receipt of the letter.

Thanking you,

Yours faithfully,

(K.C. Mohanty)

Chief General Manager, SLNA

Memo No. 220

Date: 09.02.2022

Copy to Shri Nishikant Mishra, Nodal Officer, for information & necessary action.

Chief General Manager, SLNA

Directorate of Town Planning, Odisha
Bhubaneswar

By E-mail

No. PA-VII-56/2022 2713 /DTP., Bhubaneswar the 29th August, 2022

To

The Deputy Executive Engineer,
Town Planning Unit, Balasore.

Sub.- Submission of Building Plan of Gadre Marine Export Private Limited over Plot No. 1092, 1096, 1045, 1047, 1093, 1095, 1046, 1067, 1071, 1090, 1079, 461, 1073, 1075, 453, 467, 467/4878, 1074/5606, 466, 446, 422, 465, 471, 1066, 456, 447/5901, 463, 447, 470, 489, 469, 420, 1097, 1091, 475, 445, 427, 474, 481, 424, 1072, 418, 419, 486, 423, 462, 464, 485, 448, 454, 1070, 445/6266, 445/5678, 451, 459, 482, 1077, 426, 430/5944, 428, 429, 430, 449, 421, 1094, 4958, 460, 425, 477, 476/5050, 484, 450, 455/5049, 456/4693, 478, 479, 480/483/6616, 1068, 1069 and Khata No. 91/40, 91/41, 1221/929, 1221/943, 1221/946, 1221/951, 1221/963, 1221/978, 1221/977, 1221/987, 1221/988, 1221/990, 1221/991, 1221/1009, 1221/1036, 1221/927, 1221/1055, 1221/1077, 1221/1090, 1221/1092, 1221/1093, 1221/1139, 1221/1169, 1228/1189, 1221/1191, 1221/1209, 1221/950, 1221/1270, 1221/1076 of Mouza Tundara, Balasore

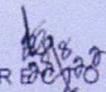
Ref.- Your office letter No.130/BLTPU, dt. 20.07.2022.

Sir,

With reference to the subject cited above, it is to intimate that the Technical sanction may be issued in favour of Fish Processing Plant of Gadre Marine Export Private Limited over Plot & Khata No. as mentioned above subject to compliance of the followings as per Odisha Town Planning & Improvement Trust (Planning & Building Standard) Rule-2021.

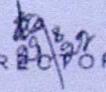
- (1) Applicant shall submit NOC from Panchayat Samiti regarding disposal of Storm Water, Solid Waste, Liquid Waste & Garbage from the Project site.
- (2) Deposit of Infrastructure Development Fees @ 1% of the Project Cost as per Panchayatiraj & Drinking Water Department Notification No. 10866 dt. 07.06.2018.

Yours faithfully,


DIRECTOR

Memo No. 2714 /DTP., Bhubaneswar the

Copy submitted to the Assistant Manager, Gadre Marine Export Private Limited, Tundara, Remuna for information and necessary action.


DIRECTOR

OFFICE OF THE DIRECTOR OF INDUSTRIES; ODISHA, CUTTACK
OSWAS File No. DI-SS-MSME-0017-2024 7248 /Ind.
Cuttack, Dated the 11th September, 2024

COMMERCIAL PRODUCTION CERTIFICATE

This is to certify that M/s. Gadre Marine Export Private Limited, located At- Salt Road, Tundra, PO: Inchudi, Tehsil: Remuna, District: Balasore, Odisha, a large industry, acknowledged with Industrial Entrepreneur Memorandum No.832/IIM/PROD/2024 Dt. 23.08.2024 by Department for Promotion of Industry and Internal Trade, Ministry of Commerce & Industry, Government of India, New Delhi has started commercial production as indicated below:

Sl. No.	Item of Product	Annual Installed Capacity	Date of Commercial Production
1.	SURIMI	10800 MT	13.12.2023
2.	FISH MEAL	5000 MT	02.08.2023

Commercial Production Certificate and the date of production has been determined basing on the totality of documentary evidence furnished by the industrial unit, recommendation made by General Manager, DIC, Balasore vide letter No. 754 Dt. 05.07.2024 and Letter No. 1057 Dt. 02.09.2024.

NB: 1st fixed capital investment in the project has been made on 13.02.2022.

Memo No 7249 /Ind., Date 11/09/2024

[Signature]
Director of Industries.

Copy to M/s. Gadre Marine Export Private Limited, Regd. Office: Plot No. FP-01, Mirjole Block, MIDC, District: Ratnagiri, Maharashtra (email: info@gadremarine.com) for information and necessary action.

Memo No 7250 /Ind., Date 11/09/2024

[Signature]
Addl. Director of Industries

Copy to General Manager, DIC, Balasore for information with reference to his letter No. 754 Dt. 05.07.2024 & No. 1057 Dt. 02.09.2024.

Memo No 7251 /Ind., Date 11/09/2024

[Signature]
Addl. Director of Industries

Copy forwarded to Managing Director, IPICOL, IPICOL House, Janpath, Bhubaneswar for information.

Memo No 7252 /Ind., Date 11/09/2024

[Signature]
Addl. Director of Industries

Copy forwarded to Additional Secretary to Government, Industries Department/ Additional Secretary to Government, MSME Department, Odisha, Bhubaneswar for information.

Memo No 7253 /Ind., Date 11/09/2024

[Signature]
Addl. Director of Industries

Copy to Guard File for record.

[Signature]
Addl. Director of Industries



-2X-

Tel.: 06782-265110
 Website: www.ospcboard.org
 e-mail: rospcb.balasore@ospcboard.org



REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA

(DEPT. OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)

Plot No. 1602, Ganeswarpur, Balasore - 756019

No. 1038 / CTE - 3197/2022

Date 20/05/22
 By Regd. Post

OFFICE MEMORANDUM

In consideration of the online application no. **4165210** for obtaining Consent to Establish of M/s Gadre Marine Export Pvt. Ltd (Phase -1), the State Pollution Control Board is pleased to convey its consent to establish u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules framed there under for the following plant facilities and production capacity (Having Total Project Cost Of Rs 2450.20 lakhs) :

1. Fish Meal : 5000 MT / Annum

At - Tundara Mouza over Plot Nos. & Khata Nos. as per **Annexure - I** (attached with this Order) comprising Total Area of Ac 11.14 dec under Tahasil- Remuna in the district of Balasore with the following conditions .

GENERAL CONDITIONS

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for **five years**, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial progress of the project within five years, then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall to comply with the provisions of Environment (Protection) Act, 1986 and the rules framed there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of consent to operate u/s 25/26 of Water (Prevention & Control Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months prior to the commercial and obtain consent to operate from this Board.

Contd...

- 2X -
4. This consent to establish is subject to other statutory clearances to be obtained from Govt. of Odisha and/or Govt. of India as and when applicable.

SPECIAL CONDITIONS

A. GENERAL:

1. The industry shall abide by the E (P) Act, 1986 and Rules framed there under.
2. **The unit shall obtain Costal Regulatory Zone (CRZ) clearance from Odisha Costal Zone Management Authority, Bhubaneswar and submit the copy of the same to this office during application for grant of Consent to Operate,if applicable.**
3. The industry shall obtain necessary permission from the central Ground Water Authority for consumption of ground water for industrial use.
4. The industry shall adopt adequate safety measures inside the plant area and obtain permission from the concerned authorities.
5. The industry shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000.
6. The Consent order has been issued without prejudice to any legal dispute arises in future with respect to the ownership of the land and other land disputes.
7. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
8. The Board reserves the right to revoke / refuse consent to operate at any time during the period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
9. In case of public complaint which is found genuine the facility shall be shifted to a suitable place and fresh consent to establish (NOC) shall be obtained.
10. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.
11. No further expansion/modernization shall be carried out by the industry without prior approval from the Board.

Contd....

12. The industry shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.
13. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises.

B. WATER POLLUTION:

14. Under no circumstances, the industrial waste water shall be discharged to outside of industry premises.
15. Cooling water shall be completely reused. Wash or waste water generated from the unit shall be treated adequately in an proper waste water treatment system for treatment of the wash water generated during floor washing & packaging materials washing (if any) and the treated wastewater shall be used for plantations, dust suppression and washing purposes inside the premises and surplus water discharged to nearby drain after meeting the prescribed standard.
16. Domestic waste water shall be discharged to soak pit via septic tank constructed as per BIS specifications.
17. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the building for recharging of ground water within the premises as per the concept and practice prescribed by the Central Pollution Control Board.

C. AIR POLLUTION:

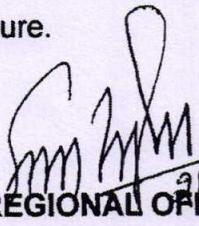
18. The ambient air quality at the boundary of the industry premises shall conform to the National Ambient Air Quality Standard prescribed under E (P) Rule.
19. The height of the stack attached to the DG set shall be as per the following formula, $H = h + 0.2\sqrt{KVA}$ Where H = Height of the stack attached to the DG set in meters, h = Height of the DG room in meters, KVA = Capacity of DG set in KVA.
20. Work zone area including the internal roads surrounding the industry shall be black topped, asphalted or concreted. Water spraying system shall be installed for regular spraying of water on roads and work zone to minimizing fugitive dust emission.

Contd...

21. The unit shall take all possible steps for control of fugitive dusts in the work environment and provide necessary air ventilation.
22. The dust containment cum suppression system shall be provided at all dust generating sources.
23. The unit shall install adequately designed dust extraction system with cyclones/pulse jet bag filter and dust settling chamber at the outlet of the boiler boiler,
24. The height of stack attached to the boiler shall be raised as per the following formula. $H=14 Q^{0.3}$, where H=Stack height from ground level in m, Q=Sulphur dioxide emission in Kg/hr.
25. All the activity shall be carried out inside a covered shed.

D. SOLID & HAZARDOUS WASTE:

26. The industry shall dispose the solid wastes in an environment friendly manner and in no case such waste shall be disposed off outside of its premises & generated solid wastes shall be composted for use as manure.


20/05/2022
REGIONAL OFFICER

To

Sri Arjun Deepak Gadre , Director
M/s Gadre Marine Export Pvt. Ltd.(Phase-1)
At- City :233,Casa Del Sol Opp. Marriot Hotel
Miramar, Panji, Norh Goa ,
Goa-403001,India.

Memo No. 1039^(b) / Date 20/05/22

Copy forwarded to

1. The Member Secretary, S. P. C. Board, Bhubaneswar,
2. The Collector and District Magistrate, Balasore
3. The D.F.O, Balasore
4. The G.M, D.I.C , Balasore
5. The Asst. Director Factories & Boiler , Balasore
6. Copy to Guard file

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20/05/2022
REGIONAL OFFICER

Contd.....

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ANNEXURE- I

(Plots Use For Phase- 1)

Sr. No.	Khata No.	Plot No.	Mauja No.(Tundra)	Area in Acre	KISOM
1	1221/988	418	284	0.05	GHARABARI
2	1221/988	419	284	1.00	GHARABARI
3	1221/978	420	284	1.20	GHARABARI
4	1221/1093	421	284	2.58	GHARABARI
5	1221/951	422	284	0.40	GHARABARI
6	1221/991	423	284	0.32	GHARABARI
7	1221/988	424	284	0.31	GHARABARI
8	1221/1189	425	284	0.14	GHARABARI
9	1221/1055	426	284	0.25	GHARABARI
10	1221/977	427	284	0.19	GHARABARI
11	1221/1090	428	284	0.21	GHARABARI
12	1221/1090	429	284	0.04	GHARABARI
13	1221/1092	430	284	0.64	GHARABARI
14	1221/1077	430/5944	284	0.02	GHARABARI
15	1221/978	445	284	0.49	GHARABARI
16	1221/1036	445/5678	284	0.40	GHARABARI
17	1221/1009	1070	284	0.19	GHARABARI
18	1221/929	1071	284	0.64	GHARABARI
19	1221/988	1072	284	0.38	GHARABARI
20	1221/943	1073	284	0.96	GHARABARI
21	1221/929	1090	284	0.18	GHARABARI
22	1221/978	1091	284	0.26	GHARABARI
23	91/40	1092	284	0.12	GHARABARI
24	91/40	1093	284	0.11	GHARABARI
25	1221/1149	1094	284	0.06	GHARABARI
		Total		11.14	

Tel.: 06782-265110
 Website: www.ospcbboard.org
 e-mail: rospcb.balasore@ospcbboard.org



REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA

(DEPT. OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)

Plot No. 1602, Ganeswarpur, Balasore – 756019

No. 1066 / CTE – 3195/2022

Date 25/05/22
 By Regd. Post

OFFICE MEMORANDUM

In consideration of the online application no. **4166027** for obtaining **Consent to Establish of M/s Gadre Marine Export Pvt. Ltd (Phase -2)**, the State Pollution Control Board is pleased to convey its consent to establish u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules framed there under for the following plant facilities and production capacity (Having Total Project Cost Of Rs 2239.30 lakhs) :

1. **Surimi (Fish Paste) : 10,800 MT / Annum**

At - Tundara Mouza over Plot Nos. & Khata Nos. as per **Annexure – I** attached with this Order comprising Total Area of Ac 04.89 dec under Tahasil- Remuna in the district of Balasore with the following conditions .

GENERAL CONDITIONS

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for **five years**, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial progress of the project within five years, then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall to comply with the provisions of Environment (Protection) Act, 1986 and the rules framed there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of consent to operate u/s 25/26 of Water (Prevention & Control Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months prior to the commercial and obtain consent to operate from this Board.

Contd...

4. This consent to establish is subject to other statutory clearances to be obtained from Govt. of Odisha and/or Govt. of India as and when applicable.

SPECIAL CONDITIONS

A. GENERAL:

1. The industry shall abide by the E (P) Act, 1986 and Rules framed there under.
2. **The unit shall obtain Coastal Regulatory Zone (CRZ) clearance from Odisha Coastal Zone Management Authority, Bhubaneswar and shall not start construction activities without CRZ clearance, if applicable.**
3. The industry shall obtain necessary permission from the central Ground Water Authority for consumption of ground water for industrial use.
4. The industry shall adopt adequate safety measures inside the plant area and obtain permission from the concerned authorities.
5. The industry shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000.
6. The Consent order has been issued without prejudice to any legal dispute arises in future with respect to the ownership of the land and other land disputes.
7. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
8. The Board reserves the right to revoke / refuse consent to operate at any time during the period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
9. In case of public complaint which is found genuine the facility shall be shifted to a suitable place and fresh consent to establish (NOC) shall be obtained.
10. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.

Contd....

11. The industry shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.
12. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises.
13. The construction material which has potential to be air borne shall be transported in covered trucks.
14. Care shall be taken to prevent flow of excavated materials/silt to the nearby water bodies during construction phase.
15. The construction and demolition wastes to be generated from the proposed project shall be disposed of in accordance with the provision under "Construction & Demolition Waste Management Rules 2016".
16. All the Plastic Waste generated from the unit during construction and commissioning shall be collected and sent for co-processed cement kiln.
17. The consent to establish is granted for capacity as mentioned above and any expansion in the capacity, change or modification in the process, addition, alternation any nature has to be under taken with prior approval of the Board. For any change in the site or area, fresh Consent to Establish has to be obtained from the Board.

B. WATER POLLUTION:

18. The effluent generated from the fish washing & cleaning, Fish meat washing and cleaning, Fish leaching etc. shall be adequately treated in the properly designed Effluent Treatment Plant of 1MLD capacity & Treated Effluent (Outlet of the ETP) shall confirm the following standard prior discharge to Outside of factory premises : pH : 6.5 – 8.5

Total Suspended Solids (TSS) :50 mg/l,

B.O.D :30 mg/l,

Oil & Grease : 10 mg/l.

19. There shall not be any discharge of any waste water to outside land under any circumstances without treatment.
20. Domestic effluent shall be treated in the properly designed sewage treatment plant of adequate capacity (STP) and the treated waste water shall be

Contd....

- 3X -

discharged into holding ponds inside the plant premises which shall be used for plantations etc.

21. Cooling water shall be completely reused. Under no circumstance, the industry shall discharge any wastewater to outside the factory premises. Wash or waste water generated shall be treated and used for plantations or discharged in compliance of prescribed standards.
22. Runoff water shall be collected, treated and used for plantations or recharging the ground water.
23. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the building for recharging of ground water within the premises as per the concept and practice prescribed by the Central Pollution Control Board.

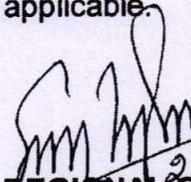
C. AIR POLLUTION:

24. Ambient air quality inside the factory premises shall be maintained so as to confirm the National Ambient Air Quality Standards prescribed under the Environment (Protection) Rules, 1986.
25. The height of the stack attached to the DG set shall be as per the following formula, $H = h + 0.2\sqrt{KVA}$ Where H = Height of the stack attached to the DG set in meters, h = Height of the DG room in meters, KVA = Capacity of DG set in KVA.
26. Work zone area including the internal roads surrounding the industry shall be black topped, asphalted or concreted. Water spraying system shall be installed for regular spraying of water on roads and work zone to minimizing fugitive dust emission.
27. The unit shall take all possible steps for control of fugitive dusts in the work environment and provide necessary air ventilation.
28. The dust containment cum suppression system shall be provided at all dust generating sources.
29. All the activity shall be carried out inside a covered shed.
30. Preventive measures shall be taken to avoid unpleasant odour as far practicable.

Contd....

D. SOLID & HAZARDOUS WASTE:

31. The industry shall dispose the solid wastes in an environment friendly manner and in no case such waste shall be disposed off outside of its premises & generated solid wastes shall be composted for use as manure.
32. Solid waste like fish scale shall be segregated, sun dried and disposed to animal feed plant.
33. The solid waste generated as ETP sludge and from other sources shall be suitably disposed off without causing any public nuisance or environmental contamination.
34. STP sludge shall be used as manure for greenbelt development
35. The unit shall obtain authorization for management of Hazardous Waste as per the provision of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time, if applicable.


25/05/2022
REGIONAL OFFICER

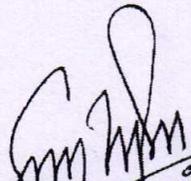
To

Sri Arjun Deepak Gadre , Director
M/s Gadre Marine Export Pvt. Ltd.(Phase-2)
At- City :233,Casa Del Sol Opp. Marriot Hotel
Miramar, Panji, North Goa ,
Goa-403001,India.

Memo No. 1067⁽⁶⁾ / Date 25/05/2022

Copy forwarded to

1. The Member Secretary, S. P. C. Board, Bhubaneswar,
2. The Collector and District Magistrate, Balasore
3. The D.F.O, Balasore
4. The G.M,D.I.C , Balasore
5. The Asst. Director Factories & Boiler , Balasore
6. Copy to Guard file


25/05/2022
REGIONAL OFFICER

Contd...

~~38~~

ANNEXURE- I
Plots Use For Phase 2

Sr. No.	Khata No.	Plot No.	Mauja(Tundara) No.	Area	KISAM
1	1221/1189	477	284	0.44	GHARABARI
2	1221/1270	478	284	0.14	GHARABARI
3	1221/1270	479	284	0.66	GHARABARI
4	1221/1270	480	284	0.13	GHARABARI
5	1221/987	481	284	0.83	GHARABARI
6	1221/1042	482	284	0.22	GHARABARI
7		483	284		
8		483/5688	284		
9	1221/1076	483/6616	284	0.16	GHARABARI
10	1221/1209	484	284	0.15	GHARABARI
11	1221/991	485	284	0.88	GHARABARI
12	1221/990	486	284	0.76	GHARABARI
13	1221/978	489	284	0.52	GHARABARI
14	1221/946	527	284	0.42	GHARABARI
15	1221/990	531	284	0.48	GHARABARI
16	1221/990	532/4747	284	0.24	GHARABARI
17	1221/1042	547	284	0.34	GHARABARI
18	1221/1042	548	284	0.53	GHARABARI
19	1221/990	549	284	0.45	GHARABARI
		Total		4.89	



Form 4

[See Rule 5 (1)(a)]

DIRECTORATE OF FACTORIES AND BOILERS, ODISHA
REGISTRATION AND GRANT / LICENCE TO WORK A FACTORY

Registration No: **BL-399**

Serial No : **7149**

Fees : **Rs. 52500.00/-** per annum

Licence is hereby granted to Sri. **Arjun Deepak Gadre** valid only for the licensed premises shown on approved plan no **BAL/FAC/2022/002164** Dt **03/08/2022** are situated at **Inchudi** Dist **Balasore** for use as a Factory manufacturing **Fish Meal And Fish Processing** under the name M/s. **GADRE MARINE EXPORT PRIVATE LIMITED** employing not more than **750** persons on any one day during the period and using motive power not exceeding **3143.0 K.W.** subject to the provisions of the Factories Act.,1948 and Rules made thereunder for a period of **one year**.

This licence shall remain in force from **18th February 2023** till **31st December 2023**

The **18th February 2023**

Digitally signed by **N. THIRUMALA NAIK**
 Date: 2023.02.18 21:49:57 IST

Chief Inspector of Factories,
 Odisha

N.B.- Any change in manpower / motive power / manufacturing process / occupier be promptly notified in the prescribed manner to the Chief Inspector.

[In the said rules in rule 7, the form 4A in sub-rules 4 shall be substituted as in Rule 5(I) (a)]

NOTE :

- (i) This is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.
- (ii) This certificate is issued as per section 4, 5 & 6 of IT Act 2000 and its subsequent amendments in 2008.
- (iii) For verification, visit <https://pareshram-labour.odisha.gov.in>
- (iv) Tampering of this certificate will attract penal action.

Old 562 KVA Agreement



ଓଡ଼ିଶା ଆଡିଶା ODISHA

12AA 611074

STANDARD AGREEMENT FOR SUPPLY OF ELECTRICAL ENERGY.

THIS AGREEMENT made on the 20th February Two Thousand Twenty Three between **TP Northern Odisha Distribution Ltd** here in referred as **TPNODL**, Januganj, Balasore (Hereinafter called "the Licensee" which expression, unless repugnant to the subject or context, shall include its successors and assigns) of the ONE PART.

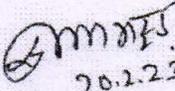
And

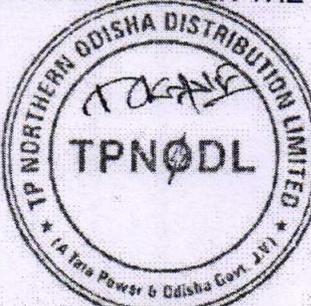
M/s Gadre Marine Export Private Limited, Salt Road, Tundra, At/Po-Inchudi, Remuna, Balasore represented by its authorized signatory Mr. Yogesh Shridhar Keer, aged about 37 years S/o Shridhar Keer (hereafter called "THE CONSUMER" which expression, unless repugnant to the subject or context, shall include his heirs, successors and assigns) of the OTHER PART.

WHEREAS the consumer, bearing CA no 324001340013 has requested the licensee for load enhancement from 58 KW to 562 KVA for power supply to the premises of the consumer situated at **Salt Road, Tundra, At/Po-Inchudi, Remuna** in the district of Balasore, Odisha for manufacturing Fish Meal & Fish Processing and the licensee has agreed to supply the same on terms and conditions stipulated hereunder and in the permission letter dtd. 18.10.2022.

NOW THESE PRESENT WITNESS that in consideration of the payment to be made by the consumer as herein after contained, it is hereby **MUTUALLY AGREED BY AND BETWEEN THE PARTIES HERETO** as follows:


Yogesh Shridhar Keer


20.2.23
Sunil Bhattar
E. Code-520426
Chief-CSS & BE
TP Northern Odisha Distribution Ltd.


TPNODL
TP Northern Odisha Distribution Limited
14 Tata Power & Odisha Govt. Ltd.



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12AA 611075

1. **Duration of Agreement:** This agreement shall commence from 01-02-2023 and shall continue to be in force until the expiry of FIVE years from the date of supply, and thereafter shall so continue until the same is determined by either party giving to the other, two calendar months' notice, in writing, of its intention to terminate the Agreement.

Provided that after the initial period of agreement if power supply remains disconnected for a period of two months for non-payment of tariff or non-compliance of the directions issued under the OERC Distribution (Conditions of Supply) Code, 2019 and no effective steps are taken by the consumer for removing the cause of disconnection and for restoration of power supply, the agreement of the licensee with the consumer for power supply shall be deemed to have been terminated on expiry of the 2 months period from the date of disconnection without further notice.

2. **Condition of Supply:** The consumer has obtained and perused a copy of the OERC Distribution (Conditions of Supply) Code, 2019 understood its contents and undertakes to observe and abide by all the terms and conditions stipulated therein to the extent they are applicable to him. The said Code as modified from time to time, to the extent they are applicable shall be deemed to form part of this Agreement.

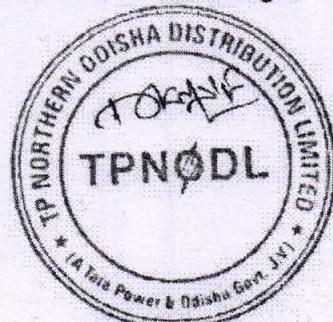
3. **Quantum of Supply:** Subject to the provisions hereinafter contained and during the continuance of this Agreement, the licensee, represented by the 'engineer', shall supply the consumer and the consumer shall take from the licensee, a supply up to but not exceeding a contract demand of 562 KVA (enhanced from 58 KW).



Mogesh Chandra Keer

Sunil Bhattar
20.7.23

Sunil Bhattar
E. Code-520426
Chief-CSS & BE
TP Northern Odisha Distribution Ltd.





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12AA 611076

4. **Type of Supply:** The aforesaid supply shall be from a three phase 50 Hz alternating current system at a normal pressure of 33000 Volts. The quantum of supply shall be measured by a suitable metering equipment of 33000 volts.

5. **Security Deposit:** The consumer, pursuant to the OERC Distribution (Conditions of Supply) Code, 2019 has a Total Security Deposit of Rs.16,45,086.00 (Rupees Sixteen Lakh Forty Five Thousand and Eighty Six Only) including additional security of Rs.14,51,760.00 deposited on date 21st October 2022 in favor of the engineer. The consumer undertakes to deposit any additional security deposit, as and when called upon by the engineer.

6. **Charges to be paid by the Consumer:** The consumer shall pay to the engineer, for power demanded and electrical energy supplied under this agreement 'minimum monthly charges', 'demand charges', 'energy charges' and 'other charges' in accordance with the provisions of OERC Distribution (Conditions of Supply) Code, 2019 and as notified in the Tariff Notifications from time to time;

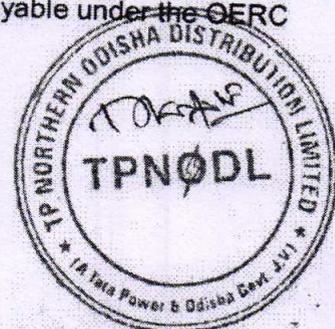
Under 'General Purpose Category (HT)'

Provided that annual sum payable by any individual consumer under the provision to Section 45 of the Electricity Act, 2003, shall not be deemed to be part of the minimum monthly charges or demand charges, if any, payable by the consumer or the particular class of consumers under Provision of OERC Distribution (Conditions of Supply) Code, 2019 provided further that the consumer shall pay electricity duty or such other levy, tax or duty as may be prescribed under any other law in addition to the charges, fuel surcharge and transformer loss payable under the OERC Distribution (Conditions of Supply) Code, 2019.

Yogesh Sharma Keer
BALASORE

Sunil Bhattar
20.2.23

Sunil Bhattar
E.. Code-520426
Chief-CSS & BE
TP Northern Odisha Distribution Ltd.





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12AA 611077

7. The tariff and conditions of supply mentioned in this Agreement shall be subject to any revision that may be made by the licensee from time to time.
8. That all electrical work done within the premises are as per Central Electricity Authority (Measures relating to safety and Electricity Supply) Regulation, 2010 and have been carried out by a licensed electrical contractor.
- To be responsible for safe custody of Meters, CTs, cables etc. provided by the licensee and in case, there is any damage to equipment due to the reasons attributable to applicant the same shall be chargeable to the applicant. Further all repercussions on account of breakage of seals of Meters etc. or Direct/ Dishonest abstraction of energy shall be to the account of applicant, as per existing laws.
9. To indemnify the licensee against all proceedings, claims, demand, costs, damages, expenses that the licensee may incur by reason of a fresh service connection given to the applicant.
10. The licensee is indemnified against any loss accrued to the applicant on this account. Further, applicant agrees that if there is any harm/loss to the property of the licensee due to the fault in electrical work within the premises of applicant, all the liabilities shall be borne by the applicant.
11. **Stamp Duty:** The consumer agrees to bear the cost of the stamp duty and all costs incidental to the execution of this Agreement in full.



Signature
20.2.23

Sunil Bhattar
E. Code-520426
Chief-CSS & BE
TP Northern Odisha Distribution Ltd.





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12AA 611078

In WITNESSES WHEREOF the parties hereto have put their hands and seal this the 20th day of February 2023.



Xogesh Shandhar Keer

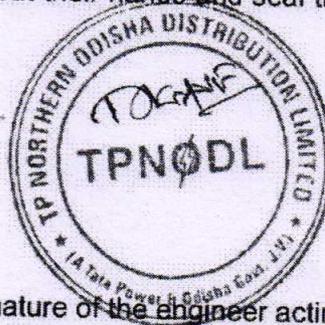
Signature of the consumer

Witnesses to the execution

by the consumer

1. *Rayan Arvind Mainker*
4351 9021 7622

2. *Pradush K.4 Rathi*
8469 7334 7373



Sunil Bhattar
20.2.23

Signature of the engineer acting
for and on behalf of the licensee

Sunil Bhattar
E. Code-520426
Chief-CSS & BE
TP Northern Odisha Distribution

Witness to the execution

by the engineer

1. *Pankaj Patil (522932)*
Patil
20/2/23

2. *Sabir Patil (520949)*



DIRECTORATE OF LABOUR, ODISHA

FORM II

[See Rule - 18(1)]

OFFICE OF THE REGISTERING OFFICER

CERTIFICATE OF REGISTRATION

(Amendment)

License No : **BAL/R&A/2022/011302**

Date : **15/04/2025**

No. : **BAL/R&A/2025/028449**

Fees **Rs. 0.00**

Certificate of registration no. **BAL/R&A/2022/011302** granted under Sub- sec. (2) of Section 7 of the Contract Labour (Regulation and Abolition) Act, 1970 and the rules made there under to **M/s. M/s Gadre Marine Exports Private Limited , Balasore** is hereby amended with following particulars with effect from **15/04/2025**.

Name & Address of the Principal Employer : M/s Gadre Marine Exports Private Limited , Plot no. 439, 441, 451, 459, 482, 536, 547, 548, 545, 1221, 1042, Tundara, BALASORE.

Sl No.	Name and address of the contractor	Nature of work in which contract labour is employed or is to be employed	Maximum no of contract labour to be employed on any day through each contractor	Estimated date of termination of employment of contract labour
1	2	3	4	5
1	Manisha Das, Manikamb, Gopalgaon, Near Gangadhar Kalan Mandap	Labour Supply	300	31/03/2026
2	M/s Ranjit Kumar Biswal, At-Kharid Mukhura, Po-Gopindapur, Ps- Remuna, Balasore-756019	Labour Supply	150	31/03/2026
3	Shree Siddhivinayak Enterprises, 8-205, Om Siddhivinayak Residency Kalhar Village, Bhiwandi Thane-421302	Boiler Operation & Maintenance Work	15	31/03/2026
4	M/s Alok Kumar Jee, Khata No. 800/265, Plot No. 2614, Rasalpur-756021	Labour Supply	150	31/03/2026
5	M/s Rohitaswa Jena, Behera Sahi Tundara, Inchhudi, Balasore-756021	Labour supply	45	31/03/2026
6	Santoshi Pradhan, House No. 130,	Labour supply	20	31/03/2026

	Salapadhi, Balasore, Odisha-756021			
7	Manab Chowdhari, Kunjal Pethri Road, Chanthar, Udupi, Karnataka	Fish Processing	60	31/03/2026

Digitally signed by SANJAY KESHARI
PRADHAN
Date: 2025.04.15 11:08:08 IST

Registering Officer -cum-
District Labour Officer, Balasore

NOTE

- (i) This is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.
- (ii) This certificate is issued as per section 4, 5 & 6 of IT Act 2000 and its subsequent amendments in 2008.
- (iii) For verification, visit <https://pareshram-labour.odisha.gov.in>
- (iv) Tampering of this certificate will attract penal action.



समुद्री उत्पाद निर्यात विकास प्राधिकरण
THE MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY

(वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार)
(Ministry of Commerce & Industry, Govt. of India)

(एमपीईडीए नियम, 1972 का नियम 34(3))
(Rule 34(3) of MPEDA Rules, 1972)

प्रपत्र VI

FORM VI

प्रसंस्करण संयंत्र का पंजीकरण प्रमाणपत्र
CERTIFICATE OF REGISTRATION OF PROCESSING PLANT

1. पंजीकरण प्रमाण पत्र की संख्या और तारीख
Number and Date of Certificate of Registration : **OR1/PP/031/24 13/02/2024**
2. वैधता / Valid upto : **12/02/2027**
3. पंजीकृत प्रसंस्करण इकाई का नाम और पता
Name and Address of Registered Processing Unit : **Gadre Marine Export Private Limited**
Surimi Unit, Salt Road, Tundara, , PO Inchudi,
Remuna Block, Balasore
756021
ODISHA
4. प्रसंस्करण का प्रकार और क्षमता
Type of Processing and Capacity : **Surimi:75MT,**
5. अनुमति प्राप्त उत्पादों का प्रकार / Type of Products permitted : **Frozen**

ARCHIMA
N LAHIRI

(डिजिटल हस्ताक्षर / Digital Signature)

ARCHIMAN LAHIRI
Deputy Director

Digitally signed by ARCHIMAN LAHIRI
DN: c=IN, o=PERSONAL, title=6474,
pseudonym=e179ec59e7f6bd05a61b5d84
896b1b,
2.5.4.20=D2286008AC38FC154E49538894D
AABF3196F1458FA3EA1C6DA2A13F63092F2
8, postalCode=700051, st=West Bengal,
serialNumber=3335099a381b0e723e54abd
77920886df42e3cd6c3973576160ed09a8
e19, cn=ARCHIMAN LAHIRI
Date: 2024.02.13 17:22:07 +0530'

स्थान / Place: Regional Division Bhubaneswar
दिनांक / Date: 13/02/2024



(प्राधिकरण की मुहर)

यह प्रमाणपत्र एमपीईडीए अधिनियम और नियम 1972, निर्यात (गुणवत्ता नियंत्रण निरीक्षण) अधिनियम 1963 और उसके बाद के नियमों और प्राधिकरण द्वारा समय-समय पर निर्धारित शर्तों के प्रावधानों के अधीन जारी किया जाता है।

(Seal of the Authority)

This certificate is issued subject to the provisions of the MPEDA Act and Rules 1972, the Export (Quality Control Inspection) Act 1963 and the subsequent Rules made thereof, and the conditions prescribed by the Authority from time to time.

मुख्यालय, एमपीईडीए हाउस, पनम्पिल्ली नगर, कोच्ची-682 036 / Head Office: MPEDA House, Panampilly Nagar, Kochi 682 036
ईमेल/Email: ho@mpeda.gov.in फ़ोन/Phone: 91-484-2311901/2311803

प्रसंस्करण इकाई के पंजीकरण प्रमाण पत्र की शर्तें
CONDITIONS OF THE CERTIFICATE OF REGISTRATION OF PROCESSING UNIT

1. यह पंजीकरण प्रमाणपत्र समुद्री उत्पाद निर्यात विकास प्राधिकरण नियम, 1972 के प्रावधानों के अधीन प्रदान किया जाता है।
This certificate of registration is granted subject to the provisions of the Marine Products Export Development Authority Rules, 1972.
2. नक्शा, डिजाइन या क्षमता या अन्य मामलों में कोई परिवर्तन के लिए प्राधिकरण द्वारा अनुमोदन प्राप्त करना होगा।
Any change in the lay-out, design or capacity or other matters should be got approved by the Authority.
3. सफाई और स्वच्छता संबंधी आवश्यकताएं निर्यात निरीक्षण एजेंसी और प्राधिकरण द्वारा समय-समय पर इस संबंध में जारी किए गए नियमों के अनुसार होनी चाहिए।
The sanitary and hygienic requirements should conform to the regulations issued in this behalf by the Export Inspection Agency and the Authority from time to time
4. समुद्री उत्पादों के परिरक्षण, प्रसंस्करण और भंडारण के लिए मालिक को केवल अनुमोदित रसायनों का उपयोग करना चाहिए।
The owner should use only approved chemicals for preservation, processing and storage of marine products.
5. मालिक को प्राधिकरण द्वारा समय-समय पर जारी किए जानेवाले ऐसे अन्य निर्देशों का भी पालन करना होगा।
The owner shall also comply with such other, instructions as may from time to time be issued by the Authority.
6. मालिक को सक्षम प्राधिकारी द्वारा प्राधिकृत अधिकारियों को परिसर का दौरा और निरीक्षण करने की अनुमति देनी होगी।
The owner shall permit officials authorized by competent authority to visit and inspect the premises.
7. प्रतिष्ठान के स्वामित्व में किए किसी भी परिवर्तन को ऐसे परिवर्तन से 30 दिनों के भीतर प्रमाणपत्र में पृष्ठांकित करना होगा।
Any change in the ownership of the establishment shall be endorsed in the certificate within 30 days from such change.
8. प्रमाणपत्र की प्रति प्रमुखता से प्रतिष्ठान में प्रदर्शित की जाएगी।
Copy of the certificate shall be prominently displayed in the establishment.
9. मालिक को पंजीकरण के इस प्रमाणपत्र को हर तीन साल में एक बार पुनर्वैधीकरण करवाना होगा।
The owner should get this certificate of registration revalidated every three years.



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **12024999000009**



- | | |
|---|---|
| 1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: | Gadre Marine Export Pvt. Ltd.
Surimi Unit, Salt Road, Tundara, PO Inchudi, Baleshwar, Orissa-756021 |
| 2. Address of Authorized Premises / प्राधिकृत परिसरो का पता: | Surimi Unit, Salt Road, Tundara, PO Inchudi, Remuna, Baleshwar, Orissa-756021 |
| 3. Kind of Business / कारोबार का प्रकार: | Manufacturer - Fish and Fish Products
Trade/Retail - Storage (Cold / Refrigerated)
Manufacturer - Exporter - Manufacturer
Food Services - Club/Canteen |
| 4. Dairy Business Details / डेयरी कारोबार विवरण हेतु: | No |
| 5. Category of License / अनुज्ञप्ति का वर्ग: | Central License |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: FSSAI Kolkata
Issued On / दिनांक: 29-10-2024 (Modified License)
Valid Upto: / वैधता: 24-01-2029 (For details, refer Annexure)

Designated Officer

Date : 29-10-2024 16:53:44
User Id : 108664
Verified through Mobile : 91XXXXXX76
License Issued On : 29-10-2024 16:53:44

Annexures:

1. Product Annexure
2. Validity Annexure
3. Non-Form C Annexure
4. Conditions Of License

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscoss.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.

4. Communications from FoSCoS are being sent to Vixxxxxxxxxxxxxxxxxxxxxxxxxcom ,
saxxxxxxxxxxxxxxxxxxxxxxxxxcom , Vixxxxxxxxxxxxxxxxxxxxxxxxxcom and 96xxxxx815 , 97xxxxx329 ,
96xxxxx815.To update these details, visit FoSCoS portal.

Product Annexure



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 12024999000009

Kind Of Business: Food Services - Club/Canteen

Sl.No.	Food Product Category
1	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms

Kind Of Business: Manufacturer - Exporter - Manufacturer

Sl.No	Export Unit Type	Product Category	Name of Food Item(s)	Quantity	Unit	Per day/Per annum	Scope of Product Supply
1	Meat Processing Unit	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen Minced Fish Meat	10800.00	MT	Per Annum	Only Exports

Kind Of Business: Manufacturer - Fish and Fish Products

Production Capacity(MT / annum): 10800

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen Minced Fish Meat [09.2.3]	Manufacturer - Fish and Fish Products

Kind Of Business: Trade/Retail - Storage (Cold / Refrigerated)

Sl.No.	Food Product Category
1	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms

Validation And Renewal Annexure



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



सत्यमेव जयते

अनुज्ञप्ति संख्या / License Number: 12024999000009

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
25-01-2024	24-01-2029	25-01-2024	44250 INR	New	Central Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(4) dated 11th January 2023 allowed Instant Renewal of License / Registration.
3. FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAI dated 29th October 2021 has allowed the renewal of Licenses / Registration till 180 days of the expiry date subject to payment of penalty.
4. Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.

Non-Form C Annexure



Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **12024999000009**

Person in charge of operations

Name:	Sachin Radhakrishna Surve	Qualification:	B. F. Sc.
Contact No:	N/A	Mobile No:	9765992329
Email-ID:	sachin.surve@gadremarine.com		
Address :	462, Vibha, Gayalwadi phata, Swaroopanand Vasahat, Khedashi		
State:	Maharashtra	District:	Ratnagiri
Pin Code:	415639	Photo Id Card:	Aadhar Card
Photo Id No:	770896441803	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	Vijay Dhulaji Kharat	Qualification:	B.TECH in Food Technology
Contact No:	N/A	Mobile No:	9607982815
Email-ID:	Vijay.kharat@gadremarine.com		
Address :	At/Post-Dahibav , Taluka-Devgad		
State:	Maharashtra	District:	Sindhudurg
Pin Code:	416630	Photo Id Card:	Aadhar Card
Photo Id No:	603846535650	Photo Id Expiry Date:	N/A

Place / स्थान: FSSAI Kolkata
 Issued On / दिनांक: 29-10-2024 (Modified License)

Designated Officer

Date : 29-10-2024 16:53:44
 User Id : 108664
 Verified through Mobile : 91XXXXXX76
 License Issued On : 29-10-2024 16:53:44

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscos.fssai.gov.in>)

Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science/ Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license / registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABL accredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter, ghee, vanaspati, edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall maintain a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil, edible oil and their products shall be licensed under this act, unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents- extracted oil, 'semi refined' or 'raw grade I', edible groundnut flour or edible coconut flour, or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person, and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil, edible groundnut flour or edible coconut flour, or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
 1. Karanjia oil
 2. Kusum oil
 3. Mahua oil
 4. Neem oil
 5. Tamarind seed oil
 6. Edible groundnut flour bearing the I.S.I certification mark
 7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.

EXPORT INSPECTION COUNCIL

Ministry of Commerce & Industry
Govt. of India

Certificate of Approval

In exercise of the powers conferred by the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control, Inspection and Monitoring) Rules, 1995 vide GOI Notification No. S.O.:730 (E) dated 21 August, 1995, published in the Gazette of India, Extra Ordinary, Part II, Section 3, Sub Section (ii), dated 21.08.1995,

GADRE MARINE EXPORT PVT LTD
(Name of the Establishment)

having their registered office at **Plot No. FP-1, Mirjole, Industrial Area, Midc, Ratnagiri, Ratnagiri, Maharashtra, 415639**
(Address of the registered office)

is hereby granted approval for a period of **three years**

valid up to and including **31.12.2026** under Approval Number **1383**

for manufacturing of **Raw Frozen Surimi - Block Frozen only**
Fishes- (Histamine & Non- Histamine forming)

(Scope of approval)

[Category-PP, Product-U, Activity- F]

in its establishment situated at **Surimi Unit, Salt Road, PO Inchudi, Remuna Block, Tundara, Balasore, Odisha, 756021**
(Location of the establishment)

for exports to **all countries excluding "EU, CU and uncooked prawns to Australia"**, subject to the conditions that the establishment shall meet the requirements of GOI Notification No. S.O.:730 (E) dated 21.08.1995 and requirements of the importing countries.

Place: New Delhi

Date: 20.02.2024



Signature

Name : Dr. M. Balaji

Designation : Director (I&Q/C)

2nd Floor, B- Plate, Block-1, Commercial Complex,
East Kidwai Nagar New Delhi-110023, India
Phone: +91-11-20815386/87/88
E-mail: eic@eicindia.gov.in Web: www.eicindia.gov.in

Category-PP = Processing plant; PPa = Plant also processing aquaculture products; ZV = Freezer vessel; FV = Factory vessel; A = Cold store only.
Product-U = Unprocessed; L = Filleted; S = Salted; K = Smoked; M = Marinated; C = Canned; O = Other
Activity R = Refrigeration; F = Freezing

Export Inspection Agency - Kolkata



(MINISTRY OF COMMERCE AND INDUSTRY)
GOVERNMENT OF INDIA

HACCP Compliance Certificate

This is to certify that M/s. GADRE MARINE EXPORT PVT LTD
located at Surimi Unit, Salt Road, PO Inchudi, Remuna Block, Tundara, Balasore, Odisha, Pin-756021

..... is
an approved fish processing establishment having approval Number 1383
and scope of the approval is Raw Frozen Surimi- Block Frozen Only Fishes (Histamine & Non-
Histamine Forming)

The unit has implemented HACCP at all stage of production in their establishment. The HACCP compliance of the unit is being monitored by this office on a laid down frequency.

This certificate is valid for a period of one year, up to and including 06.04.2026

Place	Kolkata		Signature	<i>Manoranjan Manthan</i>
Date	29.04.2025		Name	Manoranjan Manthan 29.4.25
			Designation	Deputy Director (Tech.) (In-charge)

World Trade Centre

14/B, Ezra Street, Kolkata - 700 001
Telephone: 2235-5004 / 5051, Fax: 033-2235 4562
E-mail: jd-kolkata@eicindia.gov.in



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Gadre Marine Export Private Limited		
Project Address:	Salt Road, Tundara, Ps Khantapada,, Remuna Block		
Town:	Tundara	Block:	Baleshwar
District:	Baleshwar	State:	Odisha
Pin Code:			
Communication Address:	Salt Road, Tundara, Ps Khantapada,, Remuna Block, Remuna, Baleshwar, Odisha - 756021		
Address of CGWB Regional Office :	Central Ground Water Board South Eastern Region, Bhujal Bhawan, Khandagiri Square, Nh-5, Bhubaneshwar, Khordha, Odisha - 751030		

1. NOC No.:	CGWA/NOC/IND/ORIG/2023/19550	2. Date of Issuance	10/11/2023										
3. Application No.:	21-4/5082/OR/IND/2023	4. Category: (GWRE 2022)	Safe										
5. Project Status:	New Project	6. NOC Type:	New										
7. Valid from:	10/11/2023	8. Valid up to:	09/11/2026										
9. Ground Water Abstraction Permitted:													
Fresh Water		Saline Water		Dewatering		Total							
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year						
850.00	205000.00												
10. Details of ground water abstraction /Dewatering structures													
Total Existing No.:3							Total Proposed No.:4						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu	
Abstraction Structure*	0	0	3	0	0	0	0	0	4	0	0	0	
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps													
11. Ground Water Abstraction/Restoration Charges paid (Rs.):				336000.00									
12. Environment Compensation (if applicable) paid (Rs.):				0.00									
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism						
							Manual	DWLR**	DWLR With Telemetry				
**DWLR - Digital Water Level Recorder	2						0	1	1				

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

CENTRAL GROUND WATER AUTHORITY

Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

Receipt

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))
<https://cgwa-noc.gov.in>

Application No.:	21-4/5082/OR/IND/2023	Date of Issuance: 10/11/2023
Name of Firm:	GADRE MARINE EXPORT PRIVATE LIMITED	
App Type Category:	Food Processing Industry	
Application Type:	Industrial	
PAN/GSTIN No. of Firm/Individual:	NA / NA	

S N	Description	Amount (Rs.)
1.	Application Processing Fee	10000.00
2.	Ground Water Abstraction charges	336000.00
3.	Ground Water Restoration charges	0
4.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	10000.00
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
	S.No. Description Rate	
	(i) Change in User ID	Rs. 5000
	(ii) Change in firm Name	Rs. 5000
	(iii) Extension of No Objection Certificate	Rs. 5000
	(iv) Issuance of duplicate No Objection Certificate	Rs. 5000
	(v) Issuance of corrigendum to No Objection Certificate	Rs. 5000
	(vi) Any other items/correction etc.	
Rs. Rupees Three Lakh Fifty Six Thousand Only		356000.00

This is an system generated invoice, hence, does not require ink signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

- 02 -

Term and conditions:

- i. All disputes are subject to Delhi Jurisdiction.
- ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary
CGWA, New Delhi

CENTRAL GROUND WATER AUTHORITY

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

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Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

- ~~OX~~ -
OFFICE OF THE SUPPRINTENDING ENGINEER,
BALASORE IRRIGATION DIVISION, BALASORE.
TELEPHONE/ FAX NO-06782-296500
E-mail:eebid1234@gmail.com

No 476/we /Dt 28/2/25 /

To

The Chief Engineer, Water Services,
O/o the Engineer-In-Chief, Water Resources, Odisha,
Bhubaneswar.

Sub: Execution of agreement with New Industry M/S Gadre Marine Export Pvt. Ltd.,
Salt Road, AT. Tundara, Tahasil- Remuna, Balasore, Pin. 756021.

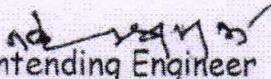
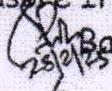
Sir,

In inviting a kind reference to the subject and letter cited above it is to intimate
that the agreement has been executed with M/S Gadre Marine Export Pvt. Ltd., Salt
Road, AT. Tundara, Tahasil- Remuna, Balasore, Pin. 756021 for the drawal of ground
water 850 m3 (0.3475 cusecs) per day.

Since it is an new Industry the agreement has been executed for Two Years on
dtd. 28.02.2025 with effect from dtd. 28.02.2025 for drawal of ground water @ 850
m3 (0.3475 cusecs) per day. The Xerox copy of agreement is submitted here with for
favour of kind information and necessary post facto approval.

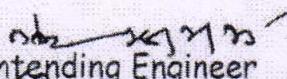
Encl: As above

Yours faithfully


Superintending Engineer
Balasore Irrigation Division
Balasore


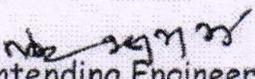
Memo No 477 /dt. 28/2/25

Copy submitted to the Engineer-in-Chief cum-Spl. Secretary, DOWR, Rajiv
Bhawan, Odisha, Bhubaneswar for favour of kind information.


Superintending Engineer

Memo No 478 /dt. 28/2/25

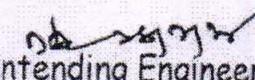
Copy submitted to the Chief Engineer & Basin Manager, Subarnarekha &
Budhabalanga Basin, Baripada for favour of kind information.


Superintending Engineer

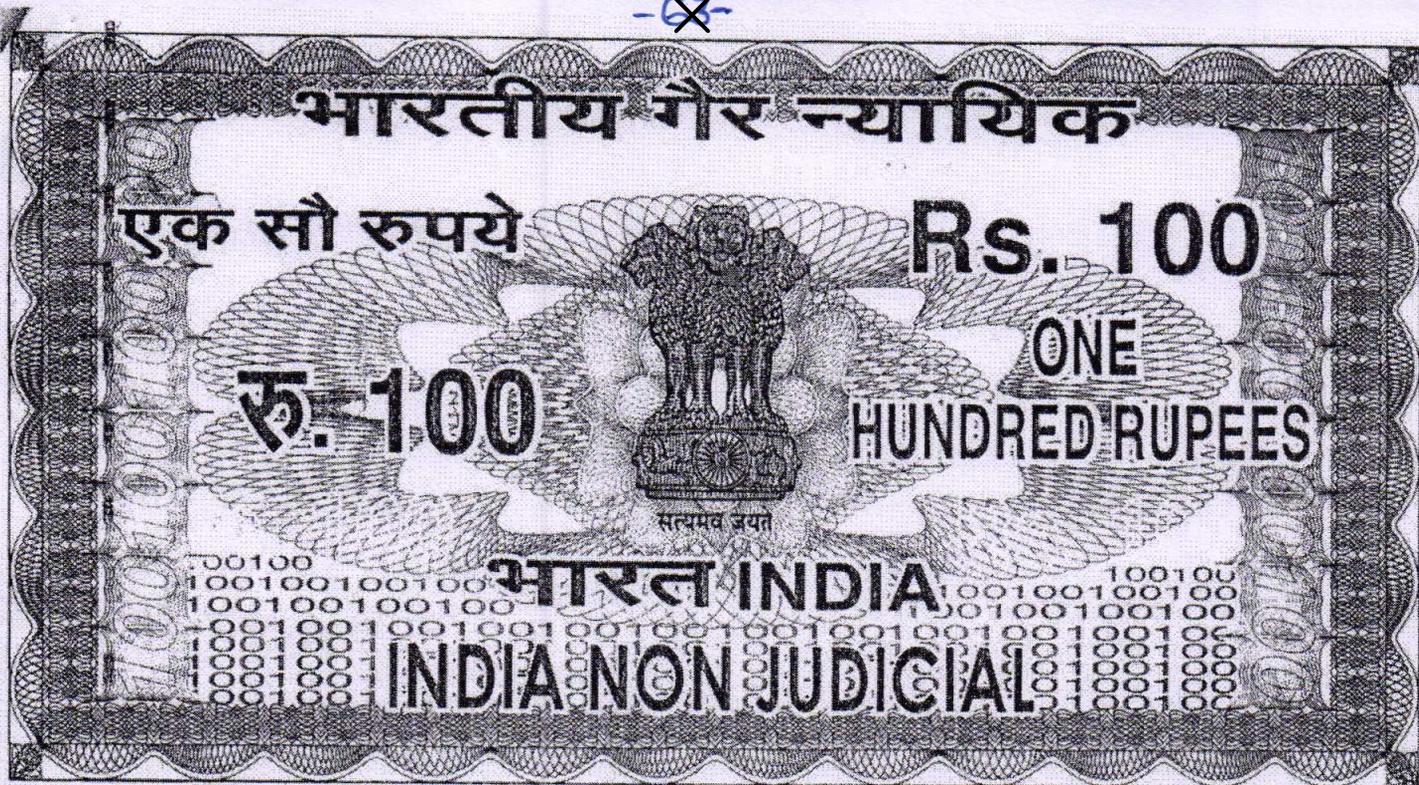
Memo No 479/we /dt. 28/2/25

Copy to the M/S Gadre Marine Export Pvt. Ltd., Salt Road, AT. Tundara,
Tahasil- Remuna, Balasore, Pin. 756021 for favour of information and necessary action.

Encl: As above


Superintending Engineer


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"FORM 'K'

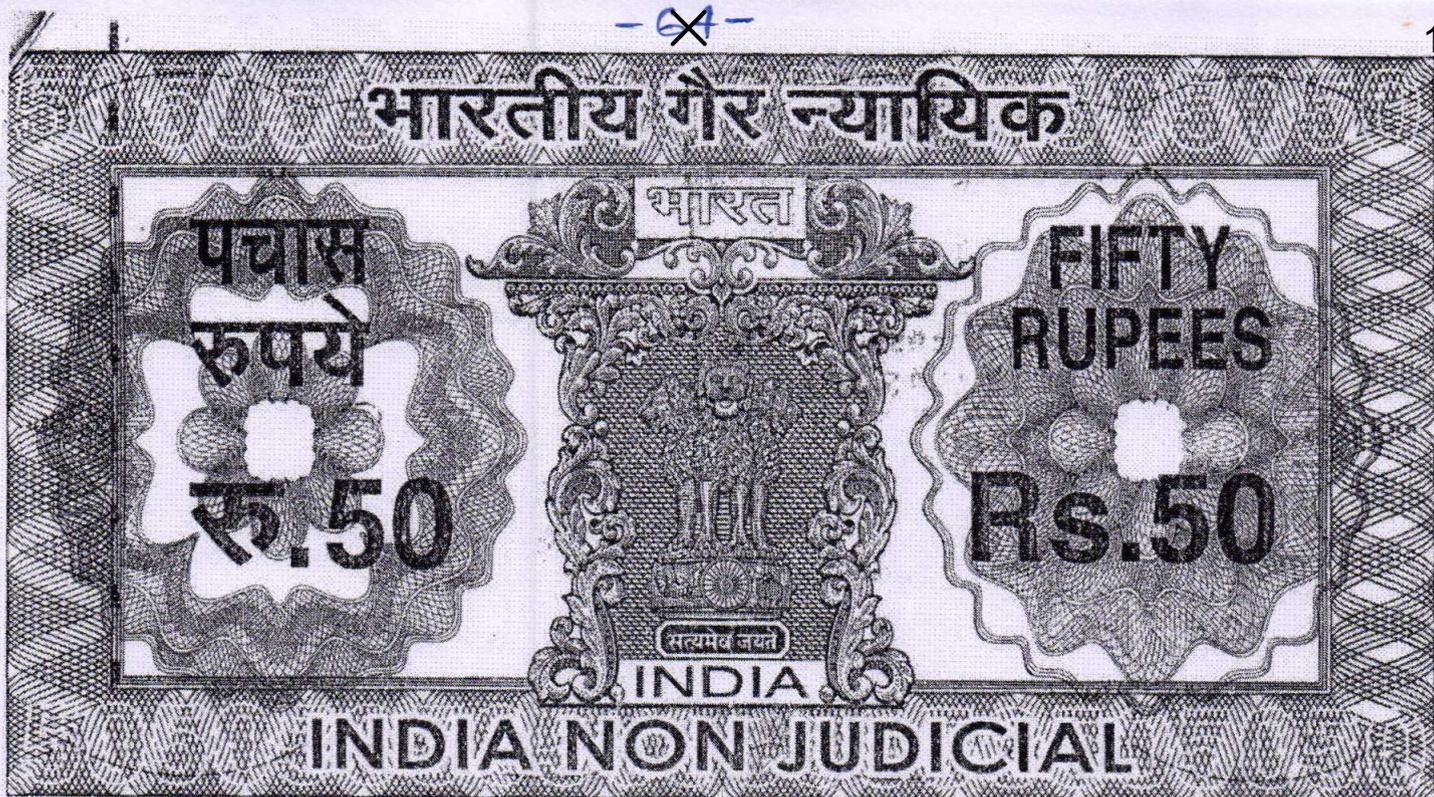
(See rule 23-A (2) (e) & rule 26)

AGREEMENT FOR SUPPLY OF WATER FOR THE PURPOSE OF
INDUSTRIAL/COMMERCIAL USE

THIS AGREEMENT IS made on the 18th day of February, Two thousand Twenty-Five BETWEEN Shri Yogesh Shridhar Keer, son of Shri Shridhar Hari Keer of village at post Sameshwar, Tal, Dist.- Ratnagiri, Maharashtra at present Bunglow no. 15, Supratik Lifestyle, Kuruda, District Balasore, Assistant Manager, Gadre Marine Export Pvt. Ltd. by Profession, being the authorized representative of Gadre Marine Export Pvt. Ltd., Balasore (hereinafter called the "Applicant") of the First Part AND (1) Shri Rajesh Kumar Behera, son of Shri Susanta Kumar Behera resident of At- Bagurai, Manisahi PO Madhavnagar, District Bhadrak, Odisha by profession Officer EHS (EHS Department) Gadre Marine Export Pvt. Ltd. Balasore AND (2) Shri Vilas Gopinath Chavan, son of Gopinath Sadashiv Chavan resident of C-6, Shivrekar Plaza, Maruti Mandir, District Ratnagiri by profession Deputy Manager - Logistic (Cold Storage) Gadre Marine Export Pvt. Ltd. Balasore (hereinafter referred to as the "Sureties") of the second part; AND the Governor of Odisha which expression unless repugnant to the context, shall include his successors and assigns (hereinafter called "the Government") of the third part ;WHEREAS, the applicant has made an application for supply of water from Government water source/Irrigation works for the period as mentioned in the Schedule; hereto annexed :



[Signature]
Superintending Engineer
Balasore Irrigation Division
Balasore
28/2/25



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AND,

whereas the sureties have agreed to stand surety for payment of rates charged for such supply in the manner hereinafter appearing and the Government has agreed to supply water for the purpose specified in the schedule annexed hereto -

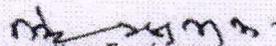
SCHEDULE

Purpose for which water Will be supplied (1)	Volume of water If any. (2)	Period of supply (3)	The place at which It will be supplied (4)
Industrial Use.	850 m ³ per day	2 years	Water will be lifted Through Borewell From the factory premises of the applicant

NOW THIS AGREEMENT witness as follows :-

1. In pursuance of the said agreement and in consideration of supply of water to be made to the applicant, the applicant and the sureties hereby jointly and severally covenant with the Government as follows :-
 - (a) The applicant shall pay water fee at the rate of Rs.12.24 per m³ by the end of billing month as per the Orissa Gazette Notification No. 1571 dt. 04.10.2010 (SCHEDULE-III).
 - (b) The applicant shall make suitable arrangements to take the water from the Government water source at which it will be supplied.
 - (c) The applicant shall not use the water supplied to him for any purpose other than that which is specified in the said Schedule.




 Superintending Engineer
 Balasore Irrigation Division



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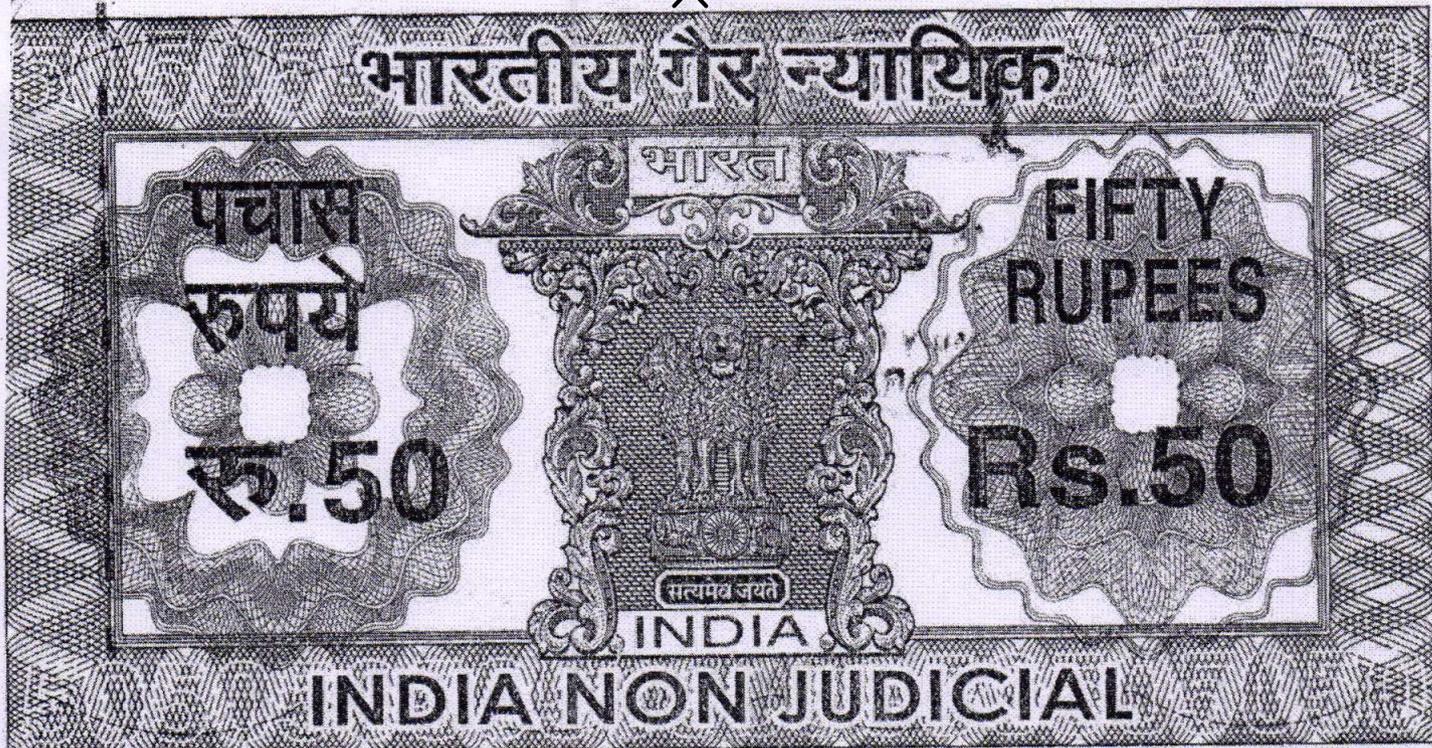
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2. If the sum aforesaid or any part thereof, is not paid on or before the date specified in this agreement, it shall become payable at once (unless the Government sanctions for special reason an extension of time) and the applicant and the sureties shall be liable jointly and severally to pay the same with compound interest at the rate of two percent per mensem from the date of default. All amount due to the Government under the terms of these presents shall if not paid in time, be recoverable as a public demand under the Orissa Public Demands Recovery Act, 1962.
3. (i) The Gadre Marine Export Pvt. Ltd. shall be liable for criminal and civil action if by drawal of water, the rights of any third party are affected and shall indemnify the Government against all claims for damage preferred by person or persons affected by the permission granted.
- (ii) The Gadre Marine Export Pvt. Ltd. shall not without prior permission in writing from the Government lay pipeline on Government or communal lands. If the pipelines have to pass through the Government lands permission of the Government for this shall be taken separately which may be granted subject to the protection of rights of Government or community, as the case may be.
- (iii) The Gadre Marine Export Pvt. Ltd. shall not draw or lift water more than the quantity mentioned in the requisition or order and not exceeding the volume mentioned in the Schedule except with the prior approval of the Government. The Superintending Engineer shall assess the fees to be charged as per Unit / quantity of water drawn or allocated whichever is higher. If drawal is more than the allocation, a penal rate at six times the rate specified in Schedule II and III shall be charged on the quantity of excess drawal, in addition to the normal bill on allocated quantity. The excess drawal is permissible for a maximum period of six months, within which, the licensee shall have to apply for a higher allocation of water with reasons and where the licensee fails to so apply for such higher allocation or where the licensee is refused for such higher allocation, the agreement shall be liable to cancellation and the water supplied shall be stopped there after.

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[Signature]
Superintending Engineer
Balasore Irrigation Division



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(iv) The permission granted shall not be deemed to exempt the applicant from liability to payment of water charges lawfully assessable at the rate as may be prescribed by the Government from time to time.

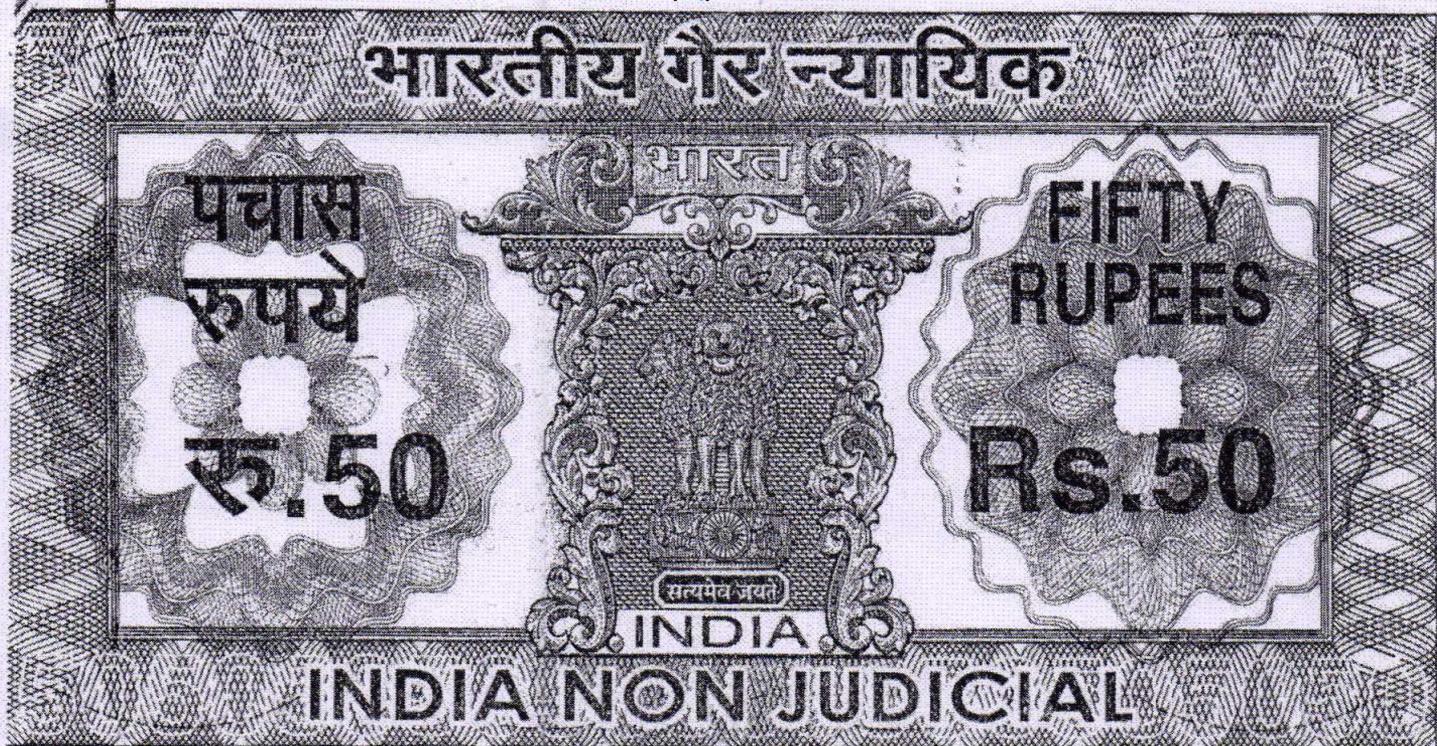
(v) Government reserves the right to suspend or cancel the permission in case of violation of any of the covenants.

4. The Gadre Marine Export Pvt. Ltd. at his own cost shall install a Flow Meter or a suitable measuring device for measurement of water drawn or lifted by him from the Government water source/Irrigation works as per the procedure laid down in rule 23-A (b). The Superintending Engineer shall visit the location of drawal or lifting of water, verify the quantities of water drawn or lifted by the applicant and ensure such control as may be necessary for administering the drawal or lifting of water. Assessment of water rate shall be made as per the quantity of water drawn or allocated whichever is higher. In case of any defect or nonfunctioning of the Flow Meter, the licensee shall bring the fact to the notice of the concerned Superintending Engineer forthwith and take appropriate steps to remove the defects in the Meter or for replacement thereof within a period of three months and in such cases the fees shall be charged on the quantity of water allocated for the said period of three months or till the defect in the Meter is removed or the Meter is replaced, as the case may be, whichever is earlier, and where the licensee fails to bring the defect or non-functioning of the meter to the notice of the Superintending Engineer or fails to remove the defects in the Meter or to replace the same, as the case may be, within the stipulated period the agreement shall be liable to cancellation and thereafter the water supply shall be stopped.



Superintending Engineer
Balasore Irrigation Division
Balasore

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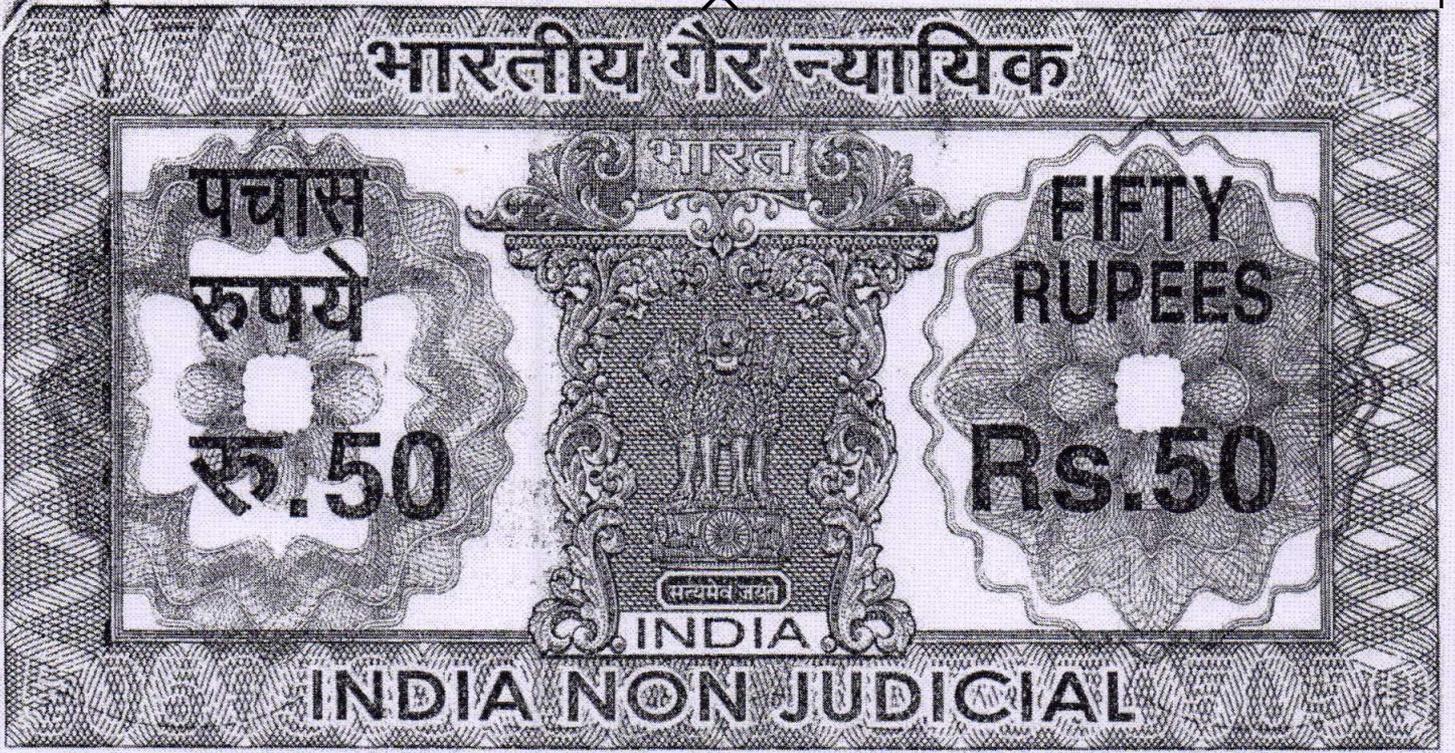
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5. The Gadre Marine Export Pvt. Ltd. shall construct full proof effluent discharge plant before commissioning of the project. For proper tests of such effluent there shall be a computerized testing system and the applicant shall give details of effluent discharged in the natural source (in river and nala)
6. They will not disturb the normal flow of water so that riparian rights in the downstream will be affected and the company shall have no claim on the account.
7. The drawal mechanism for raw water and disposal system of effluent to be established by the industry without disturbing existing eco system and environmental set up.
8. Gadre Marine Export Pvt. Ltd. shall not claim as a matter of right to get the desired quantity of water during non-monsoon and lean period to meet their full industrial use and the company has to make adequate storage facility in their own land for supply of water to their plant during such period.
9. The safety design of all the structures lies fully with the company.
10. In case of any dispute/arising out of this agreement, the same shall be referred to Government and the decision of the Government in Water Resources Department shall be final.
11. The allocation of water will automatically lapse if the company does not use the water for the purpose applied for within three years of allotment.



Superintending Engineer
Balasore Irrigation Division
Balasore



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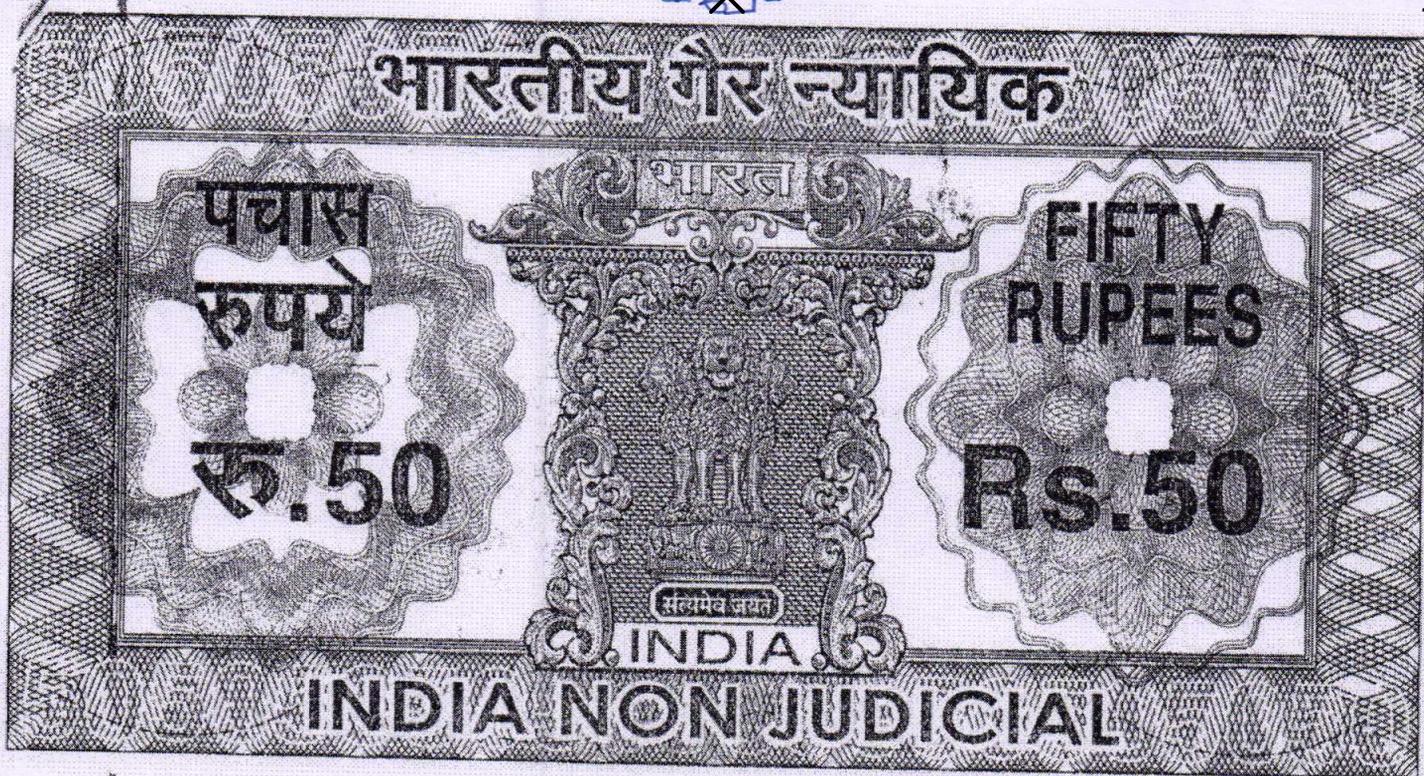
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12. This agreement shall be valid for a period of 2 Years as per no objection certificate issued by the Central Ground Water Authority subject to renewal of the agreement; the concerned drawee has to apply minimum one month before the expiry of the agreement.
13. If the industry is found to be drawing water unauthorizedly before signing the agreement / installation of flowmeter, the concerned Superintending Engineer, will charge a penal rate at six times the normal rate as provided in Schedule II and III
14. Government shall be at liberty to review the water allocation unilaterally in case of exigencies.
15. The Superintending Engineer or his authorized representative reserves the right to inspect all installations of drawal and disposal mechanism during and after construction including intake structure, flow meter and treatment plant.
16. Gadre Marine Export Pvt. Ltd. will have to show clearly in water management plan as to what storage facility the company will create for the lean season and to what extent and how the water is going to be recycled which shall be a part of the project report of the Unit.
17. Gadre Marine Export Pvt. Ltd. may engage at their own cost consultant(s) experienced in the field to take up field investigations, prepare design and drawing to set up the water supply scheme for drawing water from Government water source/irrigation works for their proposed plant. The actual work will start after approval of the schedule by the competent authority of the Water Resources Department who can inspect the work during the construction.



Superintending Engineer
Balsore Irrigation Division
Balsore

भारतीय गैर न्यायिक



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18. The exact place for lifting will be decided in consultation with the authority of the Water Resources Department.
19. The Department of Water Resources shall not be held responsible for the non-availability of water due to dry season, disruption, repair and maintenance of Canal/Reservoir.
20. The agreement to be executed by the industry / commercial establishment with local authority/Superintending Engineer must be approved by the Department of Water Resources before drawal of water.
21. With Reference to the letter no 200 /Dt 16/01/2025 received from the Office of the Superintending Engineer, Balasore Irrigation Division, Balasore and in conformity with the approval of the DLEC meeting and DOWR Gazette Notification No.1571 dated 04/10/2010, Gadre Marine Export Pvt. Ltd. Will pay 3 (Three) months advance water rate in shape of Bank Draft/FDR duly discharged by Gadre Marine Export Pvt. Ltd. As a non-interest-bearing security deposit & for Nine Months Bank guarantee duly pledged in favour of Superintending Engineer, Balasore Irrigation Division, Balasore for an amount of Rs.9,36,360.00 & Rs. 28,09,080.00 respectively. The details Calculation is as follows:
 Drawal of Ground Water = 0.3475 Cusecs or 850 cum
 $\{(0.3475 \text{ cusecs}/35.314) \times 24 \text{ hours} \times 3600 \text{ second}\} = 850 \text{ cum/day.}$
 Advance for three months = 850 cum/day x 30 days x 3 months x Rs.12.24/cum = Rs.9,36,360.00
 Advance for Nine Months = 850 cum/day x 30 days x 9 months x Rs.12.24/cum =Rs. 28,09,080.00



Superintending Engineer
Balasore Irrigation Division
Balasore



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S 635095

In Witness whereof the Parties hereto have put their hands and seals the day and year first above-written.

In the presence of Witnesses:

1. Susanta Panda. Sr. Asst.
- 2.

Signature of Applicant:

1. Yogesh Sharma

In the presence of Witnesses:

- 1.
- 2.

Signature of Sureties:

1. Rajesh Kumar Behera *Rajesh*
2. Vilas Gopinath Chavan *Chavan*

In the presence of Witnesses:

- 1.
- 2.

Superintending Engineer,
 Balasore Irrigation Division
 Balasore
 SIGNATURE OF THE SUPERINTENDING ENGINEER
 BALASORE IRRIGATION DIVISION, BALASORE
 Acting in the premises for and on behalf
 of the Governor of Odisha".



Groundwater Consultancy Services

Plot No – 14A, BrahmeswarBag, Tankapani Road, Bhubaneswar, Khurda, Odisha, Pin 751018

Email: groundwater.consultancy@rediffmail.com

Ph: 7381068977 (Mob), 9437208977 (Whatsapp)

UAM No: OD19D0019926

GST No: 21BGCPN5058G1ZN

Pre & Post monsoon Groundwater Level Monitoring data with fluctuation

id	Name	Latitude	Longitude	MP (m)	Depth (Ft)	Premonsoon 23_DTWL (mbgl)	Elevation (m amsl)	Premonsoon 23_EC	Premonsoon 23_PH	Postmonsoon_24_DTWL (mbgl)	Postmonsoon_24_EC	Fluctuation (m)
1	INCHUDI 1	21.3517	86.8894	0.3	230ft	11.39	12	2020	7.32	10.43	1917	0.96
2	SRIJUNGA	21.3464	86.8642	0.45		10.67	14	770	7.55			
3	SALANGA	21.3391	86.8622	0.3	530 ft	8.21	13	635	7.33	7.12	572	1.09
4	TALAPADA	21.309	86.8765	0.34	350 ft	9.02	11	2140	6.93	5.95	215	3.07
5	BOITA	21.3622	86.8526	0.41	240 ft	4.74	8	1267	7.36	3.7	1170	1.04
6	KALIKAPUR	21.3673	86.8313	0.45	360 ft	5.78	10	977	7.14	4.17	905	1.61
7	RANASAH	21.4527	86.9513	0.55	190 ft	8.92	16	404	6.76	8.78	380	0.14
8	GUDUPAHI	21.4261	86.9716	0.28	750ft	15.44	7	2180	7.95	16.59	2090	
8	TUNDARA	21.3648	86.8806	0.7	195ft	5.89	7	1062	7.38	5.68	978	0.21
9	BALARAMGADI	21.472	87.0564	0.35		13.01	10	1028	7.92	11.16	1025	1.85
10	ST XAVIER SCHOOL	21.4585	86.9943	0.4		11.08	7	1031	8.02	12.83	875	
11	SARGAON	21.4401	86.9259	0.36	360 ft	13.46	21	452	7.25	11.88	510	1.58
12	HARIDA NH BYPASS	21.4688	86.884	0.44		11.78	26	456	7.3	8.13	470	3.65
13	ITI CHAKK	21.4837	86.916	0.55	180 ft	7.96	24	575	6.88	6.38	521	1.58
14	DAHAPADA	21.5377	86.9236	0.52		8.71	10	959	7.16	7.43	482	1.28
15	SHERGARH	21.4361	86.843	0.45		8.17	18	593	7.45			
16	ARAD BAZAR	21.5121	86.9257	1.3		8.43	10	595	7.22	7.22	570	1.21
17	MUNIPADA	21.4541	86.8071	0.38		10.65	27	631	7.33	7.14	605	3.51
18	SOMNATHPUR	21.4818	86.8463	0.42	220ft	11.14	28	367	7.28	5.52	1125	5.62
19	ALASUA	21.4215	86.764	0.4	240	11.96	34	535	7.06	6.35	560	5.61
20	KHANTAPADA	21.4006	86.8062	0.46	240	9.35	17	1093	7.43	7.22	986	2.13
21	BARADADIHI	21.3939	86.7774	0.8	190	7.06	24	1160	7.5	5.94	1050	1.12



GROUNDWATER CONSULTANCY SERVICES

Groundwater solutions for better tomorrow

~~- 7X -~~

Groundwater Consultancy Services

Plot No – 14A, BrahmeswarBag, Tankapani Road, Bhubaneswar, Khurda, Odisha, Pin 751018

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UAM No: OD19D0019926

GST No: 21BGCPN5058G1ZN

22	PANAPANA	21.366	86.8041	0.33	220	6.59	14	632	7.15	4.38	670	2.21
23	NILGIRI	21.4611	86.7765	0.46						9.44	686	
24	BURDHANPUR	21.3956	86.9196	0.38	180	12.28	15	589	6.96	10.62	947	1.66
25	JAYADEV KASABA	21.4032	86.9091	0.46	220	12.82	16	515	7.11		520	
26	GENGUTI	21.4305	86.8961	0.4		11.36	18	517	7.21	9.83	453	1.53
27	REMUNA	21.5266	86.8668	0.28		14.14	26	664	7.91	12.33	457	1.81
28	DANGARAPAD A	21.5368	86.831	0.35		13.25	24	842	7.21	10.62	395	2.63
29	GOBINDAPUR	21.5092	86.8189	0.85	240	14.08	35	389	7.35	11.52	405	2.56
30	GOURPUR	21.5184	86.8407	0.42	240	16.06	32	337	6.96	9.41	425	6.65
31	INCHUDI 2	21.3366	86.8938	0.65		9.19	11	1780	7.23	10.46	1739	
32	BHIMPUR	21.3688	86.9197	0.85		6.65	7	2150	8.44	8.48	697	
33	RASALPUR	21.3857	86.8962	0.72		8.84	8	1064	6.94	6.87	935	1.97
34	NADIGAON	21.3989	86.8848	1.12		8	8	613	7.09	4.14	547	3.86
35	SERAGARH	21.4461	86.832	0.5						4.1	602	
36	GOPALPUR- KALYANI ROAD	21.3176	86.8386	0.6						6.11	475	

Nirad Ch. Nayak

Groundwater Consultancy Services

F. No. 11/13/2023-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III Section (CRZ)

Indira Paryavaran Bhawan
 Jor Bagh Road
 New Delhi - 110003
 Dated: 19th June, 2023

To

M/s Gadre Marine Export Private Limited
 Plot No.130/1, Holiyday Home Road
 Chorwad, Taluka: Maliya (Hatina)
 Junagadh, Gujarat-362250
 Email: chandresh.rathod@gadremarine.com

Subject: Proposal for 'Laying of pipeline for discharge of treated effluent from the Surimi (fish paste), fish meal processing unit at Village Tundara, Inchudi, District Balasore to Sea by M/s Gadre Marine Export Private Limited'- CRZ Clearance- regarding.

Sir,

This has reference to your proposal No. IA/OR/CRZ/419375/2023 dated 14/03/2023 on the above mentioned project proposal for CRZ Clearance, in accordance with the provisions of the Coastal Regulation Zone (CRZ) Notification, 2019 issued under the Environment (Protection) Act, 1986.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for CRZ Clearance for Laying of pipeline for discharge of treated effluent from the Surimi (fish paste), fish meal processing unit at Village Tundara, Inchudi, District Balasore to Sea" by M/s Gadre Marine Export Private Limited.

3. The proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure Development, Coastal Regulation Zone, Building/Construction and Miscellaneous projects, in its 323rd meeting held on 23/03/2023. The project proponent and their consultant made detailed presentation and informed presented are as under:

- (i) The proposal is for CRZ clearance to the project for "laying of pipeline for discharge of treated effluent from the Surimi (fish paste), fish meal processing unit at Village Tundara, Inchudi, District Balasore to Sea" by Gadre Marine Export Pvt Ltd.
- (ii) The project influences in CRZ area are as under:

Description	Length m)				Total Length(m)
	CRZ IB	NDZ	CRZ IV B	Non CRZ	
Plant to LFP	210	4917	2770	169	8066
LFP to Outfall	467	120	13	-	600

- (iii) The distance Outfall Pipeline: Plant to LFP=8066 m (along banks of Ghandia Nallah creek) and the Geographical Coordinates of proposed

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facilities is as:

Location	Geographical Coordinates (WGS 84)		UTM Coordinates (Zone 45 N)	
	Latitude, N	Longitude, E	X (m)	Y (m)
Starting Point (Plant)	21°21'53.1"N	86°52'47.9"N	487557	2362521
LFP	21°20'16.4"N	86°54'42.5"N	490856	2359545
Outfall	21°20'2.0"N	86°54'56.2"N	491249	2359103

- (iv) The length of outfall from LFP: 600 m, No. of Ports: 2, Diameter of Ports: each 120 mm and initial dilution: 200 times in 1 minute.
- (v) The treated processed water to be disposed through marine outfall system will be treated in order to meet the marine outfall standards as prescribed by CPCB/OPCB norms.
- (vi) The CTE has been obtained from OSPCB *vide* letter No.1066/CTE-3195/2022, dated 25/05/2022 and valid for five years.
- (vii) The total cost of the project ₹4.5 Crore.
- (viii) The Odisha Coastal Zone Management Authority has recommended the proposal for CRZ clearance *vide* its Letter No. OCZMA/38/2022/31, dated 19/01/2023.

4. The Committee noted that the Odisha CZMA has recommended the proposal and the project activity is a permissible as per CRZ Notification 2019. The Committee also suggested that the PP shall ensure that the treated effluent discharge into sea/marine outfalls as per the prescribed standards of by CPCB /SPCB.

5. The Committee, after detailed deliberations and considering the submissions made by the project proponent, has recommended the proposal for CRZ Clearance, subject to certain specific conditions, as stipulated during its 323rd meeting held on 23/03/2023.

6. Based on the recommendation of the Odisha Coastal Zone Management Authority and considering the submissions made by the project proponent, the Ministry of Environment, Forest and Climate Change, in acceptance of the recommendations of the Expert Appraisal Committee (CRZ), hereby accords CRZ Clearance to the project for **"Laying of pipeline for discharge of treated effluent from the Surimi (fish paste), fish meal processing unit at Village Tundara, Inchudi, District Balasore to Sea" by M/s Gadre Marine Export Private Limited** under the provisions of the CRZ Notification, 2019 and amendments thereto, subject to the compliance of terms and conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i) All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2019, as amended from time to time.
- (ii) M/s Gadre Marine Export Pvt. Ltd. should strictly ensure disposal of treated effluent discharge into Sea or marine outfalls to the prescribed standards of CPCB / SPCB.

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- (iii) Special attention should be given to remove odour from the discharge effluent.
 - (iv) No storage reservoir for sea water shall be permitted and only pipelines conveyance system shall be installed.
 - (v) Any temporary physical infrastructure setup and excavated material during laying of Pipelines shall not be dumped in water bodies or adjacent areas and the site shall be restored to its original condition after completion of construction of work.
 - (vi) No groundwater shall be extracted within the CRZ area to meet the water requirements during the construction and/or operation phase of the project.
 - (vii) Permanent labour camp, machinery and material storage shall not be set up in the CRZ area.
 - (viii) All the conditions stipulated by the Odisha Coastal Zone Management Authority (OCZMA) for recommendation of CRZ clearance *vide* its Letter No. OCZMA/38/2022/31 dated 19/01/2023 and commitments made by the PP before the MCZMA and EAC shall be followed in letter and spirit.
 - (ix) All necessary clearance from the concerned authority, as may be applicable should be obtained prior to commencement of project or activity.

PART B - GENERAL CONDITIONS:

- (i) Management of solid waste in accordance with the Solid Waste Management Rules, 2016 shall be strictly implemented.
- (ii) 'Consent to Establish' and/or 'Consent to Operate' shall be obtained from State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and/or the Water (Prevention and Control of Pollution) Act, 1974, as may be applicable.
- (iii) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of Competent Authority.
- (iv) All liquid waste arising from the proposed development will be disposed of as per the norms prescribed by Central/State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies. It shall be ensured that the wastewater generated is treated in the STP as committed by the project proponent. The treated waste water shall be reused for landscaping, flushing and/or HVAC cooling purposes etc. within the development. The project proponent should also make alternate arrangement for situation arising due to malfunctioning of STP. There shall be regular monitoring of standard parameters of the effluent discharge from STP under intimation to the SPCB.
- (v) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (vi) A copy of the clearance letter shall be uploaded on the website of the concerned State Coastal Zone Management Authority/State Pollution Control Board. The Clearance letter shall also be displayed at the Regional Office, District Industries Centre and Collector's Office / Tehsildar's office for 30 days.
- (vii) A six-monthly monitoring report shall need to be submitted by the project proponent to the concerned Regional Office of this Ministry regarding the implementation of the stipulated conditions.

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- X-
- (viii) The Ministry of Environment, Forest & Climate Change or any other Competent Authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
 - (ix) Full co-operation shall be extended to the officials from the Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the concerned Regional Office of MoEF&CC.
 - (x) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
 - (xi) The Ministry reserves the right to add additional safeguard measures subsequently, if considered necessary, and to take action to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner, including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, for non-compliance.
 - (xii) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponent from the respective Competent Authorities.
 - (xiii) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the State Pollution Control Board (SPCB) and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <https://parivesh.nic.in/>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the concerned Regional Office of this Ministry.
 - (xiv) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal.
 - (xv) The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB.
 - (xvi) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the project proponent along with the status of compliance of clearance conditions and shall also be sent to the respective Regional Office of the Ministry by e-mail.

7. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

16/05/14

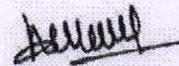
8. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the CRZ clearance, if implementation of any of the above conditions is not found satisfactory.

9. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

10. Any appeal against this CRZ clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

11. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India/High Courts and any other Court of Law relating to the subject matter.

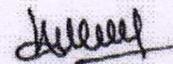
12. This issues with approval of the Competent Authority.



(Dr. H. Kharkwal)
Scientist 'E' (CRZ)

Copy to:

1. The Principal Secretary, Forest, Environment and Climate Change Department, Govt. of Odisha, Kharavel Bhavan, Bhubaneswar, Odisha.
2. The Regional Officer, Integrated Regional Office, Ministry of Environment, Forest and Climate Change, A/3, Chandersekharpur, Bhubaneswar-751023, Odisha.
3. The Member Secretary, State Pollution Control Board, Head Office, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar - 751012, Odisha.
4. The Member Secretary, Odisha Coastal Zone Management Authority, 1st Floor, Administrative Building, Regional Plant Resource Centre Campus, Nayapalli, Bhubaneswar- 751015, Odisha.
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032
6. Guard File/Monitoring File/Website/Record File.



(Dr. H. Kharkwal)
Scientist 'E' (CRZ)